

RATIFIED MINUTES OF MEETING No.25/15 OF NORMS COMMITTEE-I (DES-I SECTION) HELD ON 03.03.2015

Please Note

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.

The meeting No. 25/15 of the Norms Committee (NC-I) for the licensing year 2014-2015 was held on 03.03.2015 under the Chairmanship of Dr. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh. O. P. Sharma, Jt. I.A.	223		C&PC, Shastri Bhawan,
3.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
4.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
5.	Sh. Parveen Sharma, Dy.DGFT	302	23061562 Extn.146	DGFT, U.B.

I-The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

Case No.:15/11/80-ALC2/2012	Party Name:YOKOGAWA INDIA LIMITED	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
HQ File :01/80/050/00229/AM13/	RLA File :07/21/040/00120/AM13/	Lic.No/Date:0710088440 24.05.2012	Defer Date:14.04.2015
Decision : The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite			

certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate.

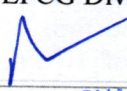
The Committee further noted that the firm vide its letter dated 30.01.2015 has submitted a reply but has not submitted the requisite certificate. The Committee reiterated its earlier decision of production of the requisite certificate and decided to remind the firm.

Case is deferred to 14.04.2015.

Case No.: 15/26/80-ALC2/2012	Party Name: LARSEN&TOUBRO LIMITED	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Deferred
HQ File :01/80/050/00576/AM13/	RLA File :03/95/040/00791/AM13/	Lic.No/Date:0310722249 29.01.2013	Defer Date:14.04.2015
Decision : The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. 2 The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The Committee reiterated its earlier decision of production of the requisite certificate and decided to remind the firm. Case is deferred to 14.04.2015.			

Case No.: 1/26/80-ALC2/2012	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Deferred
HQ File :01/80/050/00562/AM13/	RLA File :34/24/040/00249/AM13/	Lic.No/Date:3410036266 26.02.2013	Defer Date:14.04.2015
Decision : The Committee noted that reply dated 28.01.2015 has been sent to C&PC on 05.02.2015 and decided to await comments. Case is deferred to 14.04.2015.			

Case No.: 33/8/80-ALC2/2013	Party Name: THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Deferred
HQ File :01/80/050/00143/AM14/	RLA File :03/95/040/00063/AM14/	Lic.No/Date:0310733011 01.05.2013	Defer Date:14.04.2015
Decision : The Committee noted that 15th reminder dated 25.02.2015 has been sent to EPCG Division seeking their comments and decided to issue another reminder to the EPCG Division. Case is deferred to 14.04.2015.			


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Case No.:3/6/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
HQ File :01/80/050/00094/AM14/	RLA File :05/23/040/00016/AM14/	Lic.No/Date:0510353884 13.05.2013	Defer Date:14.04.2015
Decision : The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The Committee further noted that the firm has submitted representations for certain Advance Authorisation requesting that they may be granted waiver from submission of the requisite certificate. The Committee decided to forward these representations to Policy VI Section of the DGFT for their further comments in this matter. Case is deferred to 14.04.2015.			

Case No.:2/13/80-ALC2/2014	Party Name:RAGHU VAMSI MACHINE TOOLS PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
HQ File :01/80/050/00321/AM15/	RLA File :09/24/040/00074/AM14/	Lic.No/Date:0910056105 23.05.2013	Defer Date:14.04.2015
Decision : The Committee noted that hard copy of the application has been sent to MSME on 02.01.2015 and decided to remind the MSME for comments. Case is deferred to 14.04.2015.			

Case No.:9/7/80-ALC2/2014	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
HQ File :01/80/050/00146/AM15/	RLA File :07/24/040/00066/AM14/	Lic.No/Date:0710096215 26.06.2013	Defer Date:14.04.2015
Decision : The representative from MSME informed the committee that they have requested their Bangalore MSME office to provide comments in the case. It was also informed to the committee that copies of relevant papers have already been sent to the MSME Bangalore office. The committee requested the MSME representative to take necessary action so that the comments can be provided expeditiously to the committee. Case is deferred to 14.04.2015.			

8	Case No.:14/15/80-ALC2/2013	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00270/AM14/	RLA File :05/23/040/00199/AM14/	Lic.No/Date:0510362949 20.08.2013	Defer Date:14.04.2015
Decision : The Committee noted that C&PC was reminded on 02.01.2015 for the comments, which are still awaited and decided to remind the C&PC.				
Case is deferred to 14.04.2015.				

9	Case No.:54/15/80-ALC2/2013	Party Name:SEC INDUSTRIES PVT.LTD.,	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00310/AM14/	RLA File :09/24/040/00218/AM14/	Lic.No/Date:0910057395 28.08.2013	Defer Date:14.04.2015
Decision : The Committee noted that the reply dated 14.02.2015 has been sent to MSME on 27.02.2015 and decided to await comments.				
Case is deferred to 14.04.2015.				

10	Case No.:55/15/80-ALC2/2013	Party Name:POLMOR STEEL PVT LTD	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Approved
	HQ File :01/80/050/00311/AM14/	RLA File :09/24/040/00249/AM14/	Lic.No/Date:0910057433 30.08.2013	Defer Date:
Decision : The Committee decided to ratify the norms based on the recommendation of MSME Note No. 30(103)/14-ME dated 03.03.2015 (copy to be sent to firm and RA).				
RA may take further action accordingly.				

11	Case No.:56/15/80-ALC2/2013	Party Name:POLMOR STEEL PVT LTD	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00312/AM14/	RLA File :09/24/040/00250/AM14/	Lic.No/Date:0910057434 30.08.2013	Defer Date:14.04.2015
Decision : The MSME representative informed that e-mail reply from the firm has already been received directly by them.				
Case is deferred to 14.04.2015.				

12	Case No.:36/15/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00292/AM14/	RLA File :05/23/040/00225/AM14/	Lic.No/Date:0510364996 09.09.2013	Defer Date:14.04.2015
Decision : The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas				

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to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The Committee further noted that the firm has submitted representations for certain Advance Authorisation requesting that they may be granted waiver from submission of the requisite certificate. The Committee decided to forward these representations to Policy VI Section of the DGFT for their further comments in this matter.

Case is deferred to 14.04.2015.

13	Case No.:1/18/80-ALC2/2013	Party Name:GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00331/AM14/	RLA File :04/24/040/00123/AM14/	Lic.No/Date:0410149958 17.09.2013	Defer Date:14.04.2015
Decision : The Committee noted that the reply dated 03.01.2015 has been sent to C&PC on 30.01.2015 and decided to await comments.				
Case is deferred to 14.04.2015.				

14	Case No.:46/15/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00302/AM14/	RLA File :05/23/040/00245/AM14/	Lic.No/Date:0510366074 19.09.2013	Defer Date:14.04.2015
Decision : The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The Committee further noted that the firm has submitted representations for certain Advance Authorisation requesting that they may be granted waiver from submission of the requisite certificate. The Committee decided to forward these representations to Policy VI Section of the DGFT for their further comments in this matter.				
Case is deferred to 14.04.2015.				

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15	Case No.: 34/18/80-ALC2/2013	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00364/AM14/	RLA File :03/95/040/00268/AM14/	Lic.No/Date: 0310751272 26.09.2013	Defer Date: 14.04.2015
	Decision : The Committee noted that comments are yet awaited from the DRDO and decided to remind the DRDO. Case is deferred to 14.04.2015.			

16	Case No.: 21/18/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00351/AM14/	RLA File :05/23/040/00273/AM14/	Lic.No/Date: 0510367148 30.09.2013	Defer Date: 14.04.2015
	Decision : The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The Committee further noted that the firm has submitted representations for certain Advance Authorisation requesting that they may be granted waiver from submission of the requisite certificate. The Committee decided to forward these representations to Policy VI Section of the DGFT for their further comments in this matter. Case is deferred to 14.04.2015.			

17	Case No.: 9/18/80-ALC2/2013	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00339/AM14/	RLA File :32/21/040/00111/AM14/	Lic.No/Date: 3210068243 07.10.2013	Defer Date: 14.04.2015
	Decision : The Committee noted that the firm vide letter dated 13.12.2014 has sought additional time to provide the information and decided to grant the same. Case is deferred to 14.04.2015.			

18	Case No.: 36/19/81-ALC2/2013	Party Name: SAI LINKS (INDIA) P.LTD.	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Approved
	HQ File :01/81/050/00350/AM14/	RLA File :31/83/040/00129/AM14/	Lic.No/Date: 3110060918 25.10.2013	Defer Date:

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Decision : The Committee decided to ratify the norms based on the recommendation of MSME Note No. 30(33)/14-ME dated 03.03.2015 (copy to be sent to firm and RA).

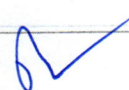
RA may take further action accordingly.

19	Case No.: 31/18/80-ALC2/2013	Party Name: GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00361/AM14/	RLA File :31/83/040/00126/AM14/	Lic.No/Date: 3110060945 30.10.2013	Defer Date: 14.04.2015
Decision : The Committee noted that the firm has submitted the DGHC Certificate but has not provided the information to the deficiency letter dated 06.01.2015 and decided to remind the firm. Case is deferred to 14.04.2015.				

20	Case No.: 4/21/80-ALC2/2013	Party Name: CARDINAL YACHTS	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00400/AM14/	RLA File :03/94/040/00516/AM14/	Lic.No/Date: 0310756453 31.10.2013	Defer Date: 14.04.2015
Decision : The Committee noted that the firm has not replied to the reminder dated 09.02.2015 and decided to issue a final reminder to the firm. Case is deferred to 14.04.2015.				

21	Case No.: 19/24/80-ALC2/2013	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Approved
	HQ File :01/80/050/00496/AM14/	RLA File :07/24/040/00232/AM14/	Lic.No/Date: 0710099452 07.11.2013	Defer Date:
Decision : The Committee decided to ratify the norms based on the recommendation of MSME Note No. 30(132)/2014-ME dated 03.03.2015 (copy to be sent to firm and RA). RA may take further action accordingly.				

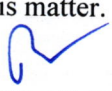
22	Case No.: 20/24/80-ALC2/2013	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00497/AM14/	RLA File :07/24/040/00248/AM14/	Lic.No/Date: 0710099453 07.11.2013	Defer Date: 14.04.2015
Decision : The Committee noted that copies of decisions of earlier cases were handed over to MSME and subsequently reminders dated 21.11.2014 and 02.01.2015 were also sent to MSME for their comments. The committee decided to remind the MSME to expedite the comments. Case is deferred to 14.04.2015.				


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23	Case No.:1/21/80-ALC2/2013	Party Name:ANALYSER INSTRUMENT CO.PVT.LTD.	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Approved
	HQ File :01/80/050/00397/AM14/	RLA File :13/24/040/00023/AM14/	Lic.No/Date:1310045080 18.11.2013	Defer Date:
	Decision : The Committee decided to ratify the norms, as under, based on the recommendation of DIPP Note No. 12/23/2015-TSW/23 dated 03.03.2015: 1. As informed by the firm's representative in Personal Hearing in NC meeting dated 09/12/2014, description of export items may be modified as "Gas Analyzer System (Penals) comprising of Gas analyzers, Sampling systems, accessories including, piping, valves etc." 2. Import items from Sl. No. 1 to 11 may be allowed as per GN-4 for engineering products. RA may take further action accordingly.			

24	Case No.:14/21/80-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00410/AM14/	RLA File :32/21/040/00141/AM14/	Lic.No/Date:3210070400 28.11.2013	Defer Date:14.04.2015
	Decision : The Committee noted that DHI has been reminded on 21.10.2014 and 02.01.2015 to provide comments and decided to remind the DHI. Case is deferred to 14.04.2015.			

25	Case No.:22/21/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00418/AM14/	RLA File :05/23/040/00343/AM14/	Lic.No/Date:0510372329 29.11.2013	Defer Date:14.04.2015
	Decision : The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The Committee further noted that the firm has submitted representations for certain Advance Authorisation requesting that they may be granted waiver from submission of the requisite certificate. The Committee decided to forward these representations to Policy VI Section of the DGFT for their further comments in this matter. Case is deferred to 14.04.2015.			


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26	Case No.:17/21/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00413/AM14/	RLA File :05/23/040/00373/AM14/	Lic.No/Date:0510373370 12.12.2013	Defer Date:14.04.2015
Decision : The Committee noted that DHI has been reminded on 20.11.2014 and 02.01.2015 to provide comments and decided to remind the DHI.				
Case is deferred to 14.04.2015.				

27	Case No.:17/24/80-ALC2/2013	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Approved
	HQ File :01/80/050/00494/AM14/	RLA File :05/23/040/00370/AM14/	Lic.No/Date:0510374413 24.12.2013	Defer Date:
Decision : The Committee decided to ratify the norms based on the recommendation of DHI Note NO. 3(13)/14/TSW(B)/92 dated 23.02.2015 (copy to be sent to the firm and RA)				
RA may take further action accordingly.				

28	Case No.:18/24/80-ALC2/2013	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Approved
	HQ File :01/80/050/00495/AM14/	RLA File :05/23/040/00371/AM14/	Lic.No/Date:0510374411 24.12.2013	Defer Date:
Decision : The Committee decided to ratify the norms based on the recommendation of DHI Note NO. 3(13)/14/TSW(B)/91 dated 23.02.2015 (copy to be sent to the firm and RA)				
RA may take further action accordingly.				

29	Case No.:37/24/80-ALC2/2013	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00514/AM14/	RLA File :03/95/040/00781/AM14/	Lic.No/Date:0310766034 13.01.2014	Defer Date:14.04.2015
Decision : The Committee noted that reminders have been sent to DHI on 20.10.2014 and 02.01.2015 for the comments, which are yet awaited and decided to remind the DHI.				
Case is deferred to 14.04.2015.				

30	Case No.:1/23/80-ALC2/2013	Party Name:APEX TEST TECHNOLOGIES,	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00427/AM14/	RLA File :07/24/040/00310/AM14/	Lic.No/Date:0710101331 17.01.2014	Defer Date:14.04.2015
Decision : The Committee noted that reminders have been sent to DIT on 20.11.2014 and 02.01.2015 for the comments, which are yet awaited and decided to remind the DIT.				

Case is deferred to 14.04.2015.

31	Case No.:21/7/80-ALC2/2014	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00158/AM15/	RLA File :07/24/040/00357/AM14/	Lic.No/Date:0710101865 03.02.2014	Defer Date:14.04.2015
	Decision : The Committee noted that the firm reply dated 18.11.2014 has been sent to MSME on 02.01.2015 and decided to remind the MSME for comments. Case is deferred to 14.04.2015.			

32	Case No.:11/5/80-ALC2/2014	Party Name:ANALYSER INSTRUMENT CO.PVT.LTD.	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Approved
	HQ File :01/80/050/00096/AM15/	RLA File :13/24/040/00056/AM14/	Lic.No/Date:1310046344 13.03.2014	Defer Date:
	Decision : The Committee decided to ratify the norms, as under, based on the recommendation of DIPP Note No. 12/23/2015-TSW/32 dated 03.03.2015: 1. As informed by the firm's representative in Personal Hearing in NC meeting dated 09/12/2014, description of export items may be modified as "Gas Analyzer System (Penals) comprising of Gas analyzers, Sampling systems, accessories including, piping, valves etc." 2. Import items from Sl. No. 1 to 14 may be allowed as per GN-4 for engineering products. RA may take further action accordingly.			

33	Case No.:11/7/80-ALC2/2014	Party Name:SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00148/AM15/	RLA File :07/24/040/00444/AM14/	Lic.No/Date:0710102920 14.03.2014	Defer Date:14.04.2015
	Decision : The Committee noted that the firms reply dated 08.12.2014 has been sent to C&PC on 30.12.2014 for comments, which are yet awaited and decided to remind the C&PC. Case is deferred to 14.04.2015.			

34	Case No.:53/22/80-ALC2/2014	Party Name:ENERTECH ENGINEERING PVT LTD	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00534/AM15/	RLA File :09/24/040/00630/AM14/	Lic.No/Date:0910059565 14.03.2014	Defer Date:14.04.2015
	Decision : The Committee noted that the firm has not replied to the deficiency letter dated 22.01.2015 and decided to remind the firm.			


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 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

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 Ministry of Commerce & Industry
 Directorate General of Foreign Trade
 Dy. Director General
 PARVEEN SHARMA

Case is deferred to 14.04.2015.

35	Case No.: 19/7/80-ALC2/2014	Party Name: Y-TEC INDIA PVT. LTD.,	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Approved
	HQ File :01/80/050/00156/AM15/	RLA File :05/24/040/00483/AM14/	Lic.No/Date: 0510382361 21.03.2014	Defer Date:
Decision : The Committee decided to ratify the norms based on the recommendation of DIPP Note No. 7/212/2014-TSW dated 23.02.2015 (copy to be sent to firm and RA)				
RA may take further action accordingly.				

36	Case No.: 2/7/80-ALC2/2014	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Approved
	HQ File :01/80/050/00139/AM15/	RLA File :05/23/040/00009/AM15/	Lic.No/Date: 0510384029 15.04.2014	Defer Date:
Decision : The Committee decided to ratify the norms, as under, based on the recommendation of DHI Note received on 03.03.2015: Export product – piping system for boiler as per their letter dated 21.10.2014 Item 1,2 – 1.02 kg / kg content Item 3 to 6 – Net to net Item 7, 8 – As applied, 10.3 MT each				
RA may take further action accordingly.				

37	Case No.: 13/7/80-ALC2/2014	Party Name: OMEGA ICEHILL PRIVATE LIMITED	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00150/AM15/	RLA File :05/24/040/00002/AM15/	Lic.No/Date: 0510384078 15.04.2014	Defer Date: 14.04.2015
Decision : The Committee noted that the firm has not replied to the final reminder dated 09.02.2015 and decided to wait for a period of 15 days for the firms reply.				
Case is deferred to 14.04.2015.				

38	Case No.: 31/7/80-ALC2/2014	Party Name: GAS TECH PROCESS ENGINEERING INDIA PVT. LTD.,	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00168/AM15/	RLA File :05/23/040/00468/AM14/	Lic.No/Date: 0510384861 24.04.2014	Defer Date: 14.04.2015
Decision : The Committee decided that the firm may be called for a Personal Hearing on 14.04.2015 to explain the complete technical details of the case as well as any other relevant information sought from them during the Personal Hearing.				

Case is deferred to 14.04.2015.

Case No.: 45/10/80-ALC2/2014	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Rejected
HQ File :01/80/050/00241/AM15/	RLA File :03/95/040/00116/AM15/	Lic.No/Date: 0310781348 12.05.2014	Defer Date:
39 Decision : The Committee noted the firm has not replied to the final reminder dated 02.01.2015 and decided to reject the case with direction to pay the applicable Customs Duty alongwith interest. RA may take further action accordingly.			

Case No.: 3/7/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Deferred
HQ File :01/80/050/00140/AM15/	RLA File :05/23/040/00458/AM14/	Lic.No/Date: 0510386490 13.05.2014	Defer Date: 14.04.2015
40 Decision : The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The Committee further noted that the firm has submitted representations for certain Advance Authorisation requesting that they may be granted waiver from submission of the requisite certificate. The Committee decided to forward these representations to Policy VI Section of the DGFT for their further comments in this matter. Case is deferred to 14.04.2015.			

Case No.: 2/10/80-ALC2/2014	Party Name: LARSEN& TOUBRO LIMITED	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Deferred
HQ File :01/80/050/00198/AM15/	RLA File :03/95/040/00038/AM15/	Lic.No/Date: 0310781699 15.05.2014	Defer Date: 14.04.2015
41 Decision : The Committee noted that comments from DHI are awaited and decided to remind the DHI. Case is deferred to 14.04.2015.			

42	Case No.:3/10/80-ALC2/2014	Party Name:LARSEN&TOUBRO LIMITED	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00199/AM15/	RLA File :03/95/040/00039/AM15/	Lic.No/Date:0310781705 15.05.2014	Defer Date:14.04.2015
Decision : The Committee decided to remind the firm and the RA to furnish the hard copy of the application.				
Case is deferred to 14.04.2015.				

43	Case No.:41/10/80-ALC2/2014	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Approved
	HQ File :01/80/050/00237/AM15/	RLA File :05/24/040/00066/AM15/	Lic.No/Date:0510386661 16.05.2014	Defer Date:
Decision : The Committee decided to ratify the norms based on the recommendation of C&PC Note No. 46011/103/2011-PC-II dated 04.02.2015 (copy to be sent to firm and RA)				
RA may take further action accordingly.				

44	Case No.:38/10/80-ALC2/2014	Party Name:POLE STAR COILS PVT.LTD.	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Approved
	HQ File :01/80/050/00234/AM15/	RLA File :03/95/040/00134/AM15/	Lic.No/Date:0310782136 20.05.2014	Defer Date:
Decision : The Committee decided to ratify the norms, as under, based on the recommendation of DIPP Note No. 12/23/2015-TSW/44 dated 03.03.2015:				
1. Net weight of export item may be specified as 16486 Kgs. 2. Word "Relevant" may be prefixed with the description of import items at Sl. Nos. 1, 2 & 3. 3. Taking clue from SION C-1175, quantity of import item at Sl. No.1 may be allowed as 1.01 Kgs./Kg. content in the export products. 4. Taking clue from SION C-1175, quantity of import item at Sl. No.2 may be allowed as 1.02 Kgs./Kg. content in the export products. 5. Quantity of import item at Sl. No.3 may be allowed as 1.02 Kgs./Kg. content in the export products as claimed by the firm. 6. Quantity of import item at Sl. No.4 may be allowed upto 0.5% of FOB value of export as per SION C-1175.				
RA may take further action accordingly.				

45	Case No.:31/10/80-ALC2/2014	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Approved
	HQ File :01/80/050/00227/AM15/	RLA File :07/24/040/00035/AM15/	Lic.No/Date:0710104408 23.05.2014	Defer Date:

Decision : The Committee decided to ratify the norms based on the recommendation of C&PC Note No. 46011/84/2009-PC-II dated 04.02.2015 (copy to be sent to firm and RA)

RA may take further action accordingly.

46	Case No.: 14/7/80-ALC2/2014	Party Name:STANADYNE AMALGAMATIONS PVT. LTD.	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Rejected
	HQ File :01/80/050/00151/AM15/	RLA File :04/24/040/00035/AM15/	Lic.No/Date:0410158212 27.05.2014	Defer Date:
	Decision : The Committee noted the firm has not replied to the final reminder dated 02.01.2015 and decided to reject the case with direction to pay the applicable Customs Duty alongwith interest. RA may take further action accordingly.			

47	Case No.: 12/10/80-ALC2/2014	Party Name:AYAAPPA CNC PVT.LTD,	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Approved
	HQ File :01/80/050/00208/AM15/	RLA File :07/24/040/00065/AM15/	Lic.No/Date:0710104531 28.05.2014	Defer Date:
	Decision : The Committee decided to ratify the norms based on the recommendation of MSME Note No. 30(217)/14-ME dated 03.03.2015 (copy to be sent to firm and RA) RA may take further action accordingly.			

48	Case No.: 13/10/80-ALC2/2014	Party Name:MIM COMPONENTS (BANGALORE) PVT LTD	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00209/AM15/	RLA File :07/24/040/00066/AM15/	Lic.No/Date:0710104564 28.05.2014	Defer Date:14.04.2015
	Decision : The Committee noted that the firm has not replied to the reminder dated 06.01.2015 and decided to issue a final reminder to the firm. Case is deferred to 14.04.2015.			

49	Case No.: 24/10/80-ALC2/2014	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00220/AM15/	RLA File :05/23/040/00084/AM15/	Lic.No/Date:0510388030 03.06.2014	Defer Date:14.04.2015
	Decision : The Committee noted that the firm has not replied to the deficiency letter dated 12.02.2015 and decided to remind the firm. Case is deferred to 14.04.2015.			

50	Case No.:47/10/80-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00243/AM15/	RLA File :07/24/040/00074/AM15/	Lic.No/Date:0710104725 03.06.2014	Defer Date:14.04.2015
Decision : The Committee noted that the firm has not replied to the reminder dated 02.01.2015 and decided to issue a final reminder to the firm.				
Case is deferred to 14.04.2015.				

51	Case No.:15/10/80-ALC2/2014	Party Name:ARIOLI TEXTILES MACHINERY PVT LTD	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00211/AM15/	RLA File :34/21/040/00090/AM15/	Lic.No/Date:3410040214 06.06.2014	Defer Date:14.04.2015
Decision : The Committee noted that MSME has observed certain deficiencies vide their Note No. 30(216)/14-ME dated 03.03.2015 and decided to request the firm to provide information on the same.				
Case is deferred to 14.04.2015.				

52	Case No.:6/10/80-ALC2/2014	Party Name:FAIVELEY TRANSPORT RAIL TECHNOLOGIES INDIA LIMITED	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00202/AM15/	RLA File :04/24/040/00050/AM15/	Lic.No/Date:0410158506 09.06.2014	Defer Date:14.04.2015
Decision : The Committee noted that the firm has not replied to the reminder dated 02.01.2015 and decided to issue a final reminder to the firm.				
Case is deferred to 14.04.2015.				

53	Case No.:39/10/80-ALC2/2014	Party Name:TRIDENT TOOLS LIMITED.	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00235/AM15/	RLA File :03/95/040/00177/AM15/	Lic.No/Date:0310784828 09.06.2014	Defer Date:14.04.2015
Decision : The Committee noted that the reply dated 15.01.2015 given by the firm is not proper and decided to remind the firm to give complete reply for the deficiency letter.				
Case is deferred to 14.04.2015.				

54	Case No.:40/10/80-ALC2/2014	Party Name:TRIDENT TOOLS LIMITED.	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0310784832	Defer

:01/80/050/00236/AM15/	:03/95/040/00176/AM15/	09.06.2014	Date:14.04.2015
Decision : The Committee noted that the reply dated 15.01.2015 given by the firm is not proper and decided to remind the firm to give complete reply for the deficiency letter.			
Case is deferred to 14.04.2015.			

Case No.:35/10/80-ALC2/2014	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
HQ File :01/80/050/00231/AM15/	RLA File :07/24/040/00049/AM15/	Lic.No/Date:0710105002 11.06.2014	Defer Date:14.04.2015
55	Decision : The representative from MSME informed the committee that they have requested their Bangalore MSME office to provide comments in the case. It was also informed to the committee that copies of relevant papers have already been sent to the MSME Bangalore office. The committee requested the MSME representative to take necessary action so that the comments can be provided expeditiously to the committee.		
	Case is deferred to 14.04.2015.		

Case No.:20/10/80-ALC2/2014	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Approved
HQ File :01/80/050/00216/AM15/	RLA File :05/23/040/00106/AM15/	Lic.No/Date:0510388622 12.06.2014	Defer Date:
56	Decision : The Committee decided to ratify the norms, as under, based on the recommendation of DIPP Note No. 12/23/2015-TSW/56 dated 03.03.2015: 1. Net weight of export item at Sl. No. 1 may be specified as 649.154 MT. 2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1, 5, 6 & 8. 3. Quantity of import item at Sl.No. 1 may be allowed as 1.0417Kgs/Kg. content in the export products as claimed by the firm. 4. Quantity of import item at Sl. No. 2 may be allowed as 4 Nos. on net to net basis. Duty free weight of this item may be allowed as 11058Kgs. inclusive of 8.63 % wastage after taking 20 % recovery from scrap. 5. Quantity of import item at Sl. No. 3 may be allowed as 32 Nos. on net to net basis. Duty free weight of this item may be allowed as 124543Kgs. inclusive of 2.04 % wastage as claimed by the firm. 6. Quantity of import item at Sl. No. 4 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 1512Kgs. inclusive of 1 % wastage as claimed by the firm. 7. Quantities of import items at Sl. No. 5 & 6 may be allowed as 1.0471 Kgs./ Kg. content in the export products as claimed by the firm. 8. Total quantity of import items at Sl. No. 5 & 6 put together may be restricted as 28636 Kgs. 9. Quantity of import item at Sl. No. 7 may be allowed as 3 Nos. on net to net basis. Duty free weight of this item may be allowed as 16958Kgs. inclusive of 4.17 % wastage as claimed by the firm. 10. Quantity of import item at Sl.No. 8 may be allowed as 780 Kgs. as 1.0417Kgs/Kg. content in the export products as claimed by the firm. 11. Quantity of import item at Sl. No. 9 may be allowed as 7 Nos. on net to net basis. Duty		

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free weight of this item may be allowed as 323Kgs. inclusive of 4.17 % wastage as claimed by the firm.

12. Import items at Sl.No. 10 to 15 & 20 may be allowed on net to net basis with accountability clause.

13. Quantities of import items at Sl.No. 16, 17 & 18 (Welding consumables) may be allowed as applied for i.e 1000 Kgs., 12000 Kgs. & 12000 Kgs. respectively.

14. Import item at Sl.No. 19 may be allowed on net to net basis

RA may take further action accordingly.

57	Case No.:4/19/80-ALC2/2014	Party Name:TOSHIBA JSW POWER SYSTEMS PRIVATE LIMITED	Meet No/Date:25/80- ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00438/AM15/	RLA File :04/24/040/00060/AM15/	Lic.No/Date:0410158680 13.06.2014	Defer Date:14.04.2015
Decision : The Committee decided to seek information from the firm as per DHI Note No. 3(65)/14/TSW(B)/38 dated 16.01.2015 (copy to be sent to firm).				
Case is deferred to 14.04.2015.				

58	Case No.:10/10/80-ALC2/2014	Party Name:GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:25/80- ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00206/AM15/	RLA File :04/24/040/00065/AM15/	Lic.No/Date:0410158740 18.06.2014	Defer Date:14.04.2015
Decision : The Committee noted that reply dated 03.01.2015 has been sent to MSME on 30.01.2015 and decided to await comments.				
Case is deferred to 14.04.2015.				

59	Case No.:21/10/80-ALC2/2014	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:25/80- ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00217/AM15/	RLA File :05/23/040/00121/AM15/	Lic.No/Date:0510388787 18.06.2014	Defer Date:14.04.2015
Decision : The Committee noted that the firm has not replied to the deficiency letter dated 19.01.2015 and decided to remind the firm.				
Case is deferred to 14.04.2015.				

60	Case No.:30/10/80-ALC2/2014	Party Name:GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date:25/80- ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00226/AM15/	RLA File :31/83/040/00042/AM15/	Lic.No/Date:3110064422 18.06.2014	Defer Date:14.04.2015
Decision : The Committee noted that DHI has been reminded on 20.11.2014 and 02.01.2015 to offer comments, which are yet awaited, and decided to remind the DHI				

	Case is deferred to 14.04.2015.
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61	Case No.: 51/10/80-ALC2/2014	Party Name: KERN-LIEBERS SPRINGS & STAMPINGS PVT.LTD,	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00247/AM15/	RLA File :07/24/040/00252/AM14/	Lic.No/Date:0710105948 21.07.2014	Defer Date:14.04.2015
	Decision : The Committee noted that the firm has not replied to the deficiency letter dated 22.01.2015 and decided to remind the firm. Case is deferred to 14.04.2015.			

62	Case No.: 2/16/80-ALC2/2014	Party Name: WELD FUSE PVT. LTD .	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00371/AM15/	RLA File :09/24/040/00201/AM15/	Lic.No/Date:0910060710 23.07.2014	Defer Date:14.04.2015
	Decision : The Committee noted that hard copy of the application has not been received and decided to remind the firm and RA. Case is deferred to 14.04.2015.			

63	Case No.: 52/10/80-ALC2/2014	Party Name: CHAK RADER FARM EQUIPMENTS PRIVATE LIMITED	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00248/AM15/	RLA File :09/24/040/00138/AM15/	Lic.No/Date:0910060730 24.07.2014	Defer Date:14.04.2015
	Decision : The Committee noted that the firm has not replied to the deficiency letter dated 30.01.2015 and decided to remind the firm. Case is deferred to 14.04.2015.			

64	Case No.: 21/19/80-ALC2/2014	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00455/AM15/	RLA File :03/95/040/00378/AM15/	Lic.No/Date:0310787636 05.08.2014	Defer Date:14.04.2015
	Decision : The Committee noted that reply dated 22.01.2015 has been sent to MSME on 19.02.2015 and decided to await comments. Case is deferred to 14.04.2015.			

65	Case No.: 7/25/80-ALC2/2014	Party Name: SUNRISE INDUSTRIES (INDIA) LTD	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00607/AM15/	RLA File :34/24/040/00124/AM15/	Lic.No/Date:3410040452 14.08.2014	Defer Date:14.04.2015

Decision : The Committee noted that hard copy of the application has been received and is being sent to Department of C&PC for comments.

Case is deferred to 14.04.2015.

66	Case No.: 37/19/80-ALC2/2014	Party Name:KAMAR INFRASTRUCTURE PVT LTD,	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00471/AM15/	RLA File :03/94/040/00449/AM15/	Lic.No/Date:0310788243 21.08.2014	Defer Date:14.04.2015
Decision : The Committee decided to seek information as per S.No. 4, 5 and 11 of the Standard Deficiency Format, as informed by the DHI representative. Case is deferred to 14.04.2015.				

67	Case No.: 40/19/80-ALC2/2014	Party Name:KSS ABHISHEK SAFETY SYSTEMS PVT. LTD,	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00474/AM15/	RLA File :05/23/040/00206/AM15/	Lic.No/Date:0510390630 21.08.2014	Defer Date:14.04.2015
Decision : The Committee noted that application was sent to MSME on 21.11.2014 and decided to remind MSME for comments. Case is deferred to 14.04.2015.				

68	Case No.: 3/16/80-ALC2/2014	Party Name:ESSAR PROJECTS (INDIA) LTD.	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00372/AM15/	RLA File :52/24/040/00030/AM15/	Lic.No/Date:5210041204 22.08.2014	Defer Date:14.04.2015
Decision : The Committee noted that the firm has not replied to the deficiency letter dated 09.02.2015 and decided to remind the firm. Case is deferred to 14.04.2015.				

69	Case No.: 19/19/80-ALC2/2014	Party Name:DRESSER-RAND INDIA PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00453/AM15/	RLA File :03/94/040/00488/AM15/	Lic.No/Date:0310788390 26.08.2014	Defer Date:14.04.2015
Decision : The Committee noted that the firm has not replied to the reminder dated 09.02.2015 and decided to issue a final reminder to the firm. Case is deferred to 14.04.2015.				

70	Case No.: 1/13/80-ALC2/2014	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
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HQ File :01/80/050/00320/AM15/	RLA File :03/95/040/00447/AM15/	Lic.No/Date:0310788538 01.09.2014	Defer Date:14.04.2015
Decision : The Committee noted that DHI was reminded on 02.01.2015 to furnish comments, which are yet awaited, and decided to remind the DHI. Case is deferred to 14.04.2015.			

Case No.:26/19/80-ALC2/2014	Party Name:TRANSASIA BIO MEDICALS LTD.	Meet No/Date:25/80- ALC2/2014 03.03.2015	Status: Approved
HQ File :01/80/050/00460/AM15/	RLA File :03/95/040/00444/AM15/	Lic.No/Date:0310788599 02.09.2014	Defer Date:
71	Decision : The Committee decided to ratify the norms based on the recommendation of DIT Note No. 17(35)/2014-IPHW dated 09.02.2015 (copy to be sent to the firm and RA) RA may take further action accordingly.		

Case No.:2/22/80-ALC2/2014	Party Name:CARL ZEISS INDIA(BANGALORE)PVT.LT D,	Meet No/Date:25/80- ALC2/2014 03.03.2015	Status: Deferred
HQ File :01/80/050/00483/AM15/	RLA File :07/24/040/00198/AM15/	Lic.No/Date:07101066 26 03.09.2014	Defer Date:14.04.2015
72	Decision : The Committee noted that the application of the firm has been sent to C&PC on 30.01.2015 and decided to await comments. Case is deferred to 14.04.2015.		

Case No.:2/19/80-ALC2/2014	Party Name:ANUPAM- MHI INDUSTRIES LIMITED	Meet No/Date:25/80- ALC2/2014 03.03.2015	Status: Deferred
HQ File :01/80/050/00436/AM15/	RLA File :34/24/040/00136/AM15/	Lic.No/Date:3410040509 04.09.2014	Defer Date:14.04.2015
73	Decision : The Committee noted that DHI was reminded on 09.02.2015 to furnish comments, which are yet awaited, and decided to remind DHI. Case is deferred to 14.04.2015.		

Case No.:20/19/80-ALC2/2014	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:25/80- ALC2/2014 03.03.2015	Status: Deferred
HQ File :01/80/050/00454/AM15/	RLA File :03/94/040/00415/AM15/	Lic.No/Date:0310788788 05.09.2014	Defer Date:14.04.2015
74	Decision : The Committee noted that the firm has not replied to the deficiency letter dated 09.02.2015 and decided to remind the firm. Case is deferred to 14.04.2015.		

75	Case No.: 63/22/80-ALC2/2014	Party Name: TEXMACO UGL RAIL PRIVATE LIMITED.	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00544/AM15/	RLA File :02/24/040/00122/AM15/	Lic.No/Date: 0210204936 09.09.2014	Defer Date: 14.04.2015
Decision : The Committee noted that the firm has not replied to the deficiency letter dated 11.02.2015 and decided to remind the firm. Case is deferred to 14.04.2015.				

76	Case No.: 34/19/80-ALC2/2014	Party Name: LARSEN& TOUBRO LIMITED	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Approved
	HQ File :01/80/050/00468/AM15/	RLA File :03/95/040/00415/AM15/	Lic.No/Date: 0310788987 10.09.2014	Defer Date:
Decision : The Committee decided to ratify the norms, as per S.No.19 of SION C-1742, based on the recommendation of DHI Note received on 03.03.2015. RA may take further action accordingly.				

77	Case No.: 36/19/80-ALC2/2014	Party Name: LARSEN& TOUBRO LIMITED	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00470/AM15/	RLA File :03/95/040/00385/AM15/	Lic.No/Date: 0310788988 10.09.2014	Defer Date: 14.04.2015
Decision : The Committee noted that the firm has not replied to the deficiency letter dated 09.02.2015 and decided to remind the firm. Case is deferred to 14.04.2015.				

78	Case No.: 10/19/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00444/AM15/	RLA File :07/24/040/00203/AM15/	Lic.No/Date: 0710106685 17.09.2014	Defer Date: 14.04.2015
Decision : The Committee noted that the firm has not replied to the reminder dated 19.01.2015 and decided to issue a final reminder to the firm. Case is deferred to 14.04.2015.				

79	Case No.: 29/19/80-ALC2/2014	Party Name: LUMINOUS WATER TECHNOLOGIES PVT LTD	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00463/AM15/	RLA File :05/23/040/00231/AM15/	Lic.No/Date: 0510391189 17.09.2014	Defer Date: 14.04.2015
Decision : The Committee noted that the firm has not replied to the deficiency letter dated 02.01.2015 and decided to issue reminder to the firm.				

	Case is deferred to 14.04.2015.
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80	Case No.: 39/22/80-ALC2/2014	Party Name: GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00520/AM15/	RLA File :03/94/040/00580/AM15/	Lic.No/Date: 0310789333 17.09.2014	Defer Date: 14.04.2015
	Decision : The Committee decided to seek the following information from the firm as per the DIPP Note No. 12/23/2015-TSE/80 dated 03.03.2015: 1. Information in respect of Sl. No. 11 & 12 of Standard Deficiency Format, component wise. 2. Blank size supported by size of component separately for each component. Case is deferred to 14.04.2015.			

81	Case No.: 6/22/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00487/AM15/	RLA File :07/24/040/00209/AM15/	Lic.No/Date: 0710106693 18.09.2014	Defer Date: 14.04.2015
	Decision : The Committee noted that the firms application sent to DC (MSME) on 19.01.2015. Case is deferred to 14.04.2015.			

82	Case No.: 24/22/80-ALC2/2014	Party Name: LARSEN& TOUBRO LIMITED	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00505/AM15/	RLA File :03/95/040/00507/AM15/	Lic.No/Date: 0310789522 22.09.2014	Defer Date: 14.04.2015
	Decision : The Committee decided to seek the following information from the firm as per the DIPP Note No. 12/23/2015-TSW/82 dated 03.03.2015: 1. Net weight of indigenous items in the export products. 2. Information in respect of Sl. No. 5, 11 & 14 of Standard Deficiency Format, export product wise. 3. For net weight of components to be manufactured from import items at Sl. No.1, 2, 3 & 4 details of components with net weights thereof may be indicated. 4. Detailed calculations for the quantities of import items at Sl. No. 5, 8 & 9 supported by length and number of pipes/tubes in the export products 5. Justification for 12 Nos. of Bolt tensioners (import item no. 14) Case is deferred to 14.04.2015.			

83	Case No.: 25/22/80-ALC2/2014	Party Name: LARSEN& TOUBRO LIMITED	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Approved
	HQ File :01/80/050/00506/AM15/	RLA File :03/95/040/00430/AM15/	Lic.No/Date: 0310789523 22.09.2014	Defer Date:

Decision : The Committee decided to ratify the norms, as under, based on the recommendation of DIPP Note No. 12/23/2015-TSW/83 dated 03.03.2015:

1. Net weight of 12254 Kgs. may be specified with the quantity of export product.
2. Import item at Sl. No. 1 shall be of relevant grade and thickness as contained in the export product and its quantity may be allowed as 15215 Kgs as 1.24Kgs./kg. content in the export product after taking 1/3rd recovery from scrap.

RA may take further action accordingly.

84	Case No.: 56/22/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00537/AM15/	RLA File :09/24/040/00285/AM15/	Lic.No/Date: 0910061021 24.09.2014	Defer Date: 14.04.2015
Decision : The Committee noted that the firms application has been sent to DHI on 13.01.2015 and decided to remind DHI..				
Case is deferred to 14.04.2015.				

85	Case No.: 27/19/80-ALC2/2014	Party Name: SPRAYTEC (INDIA) LTD.,	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00461/AM15/	RLA File :05/24/040/00139/AM15/	Lic.No/Date: 0510391398 26.09.2014	Defer Date: 14.04.2015
Decision : The Committee decided to seek information from the firm as per the MSME Note No. 30(193)/2014-ME dated 23.01.2015.				
Case is deferred to 14.04.2015.				

86	Case No.: 29/22/80-ALC2/2014	Party Name: POLMOR STEEL PVT LTD	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00510/AM15/	RLA File :09/24/040/00357/AM15/	Lic.No/Date: 0910061038 26.09.2014	Defer Date: 14.04.2015
Decision : The MSME representative informed that e-mail reply from the firm has already been received directly by them.				
Case is deferred to 14.04.2015.				

87	Case No.: 8/25/80-ALC2/2014	Party Name: VIDEOCON INDUSTRIES LIMITED	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Approved
	HQ File :01/80/050/00608/AM15/	RLA File :03/95/040/01047/AM14/	Lic.No/Date: 0310789686 26.09.2014	Defer Date:
Decision : The Committee decided to ratify the norms, as under, based on the recommendation of DIPP Note No. 12/23/2015-TSW/87 dated 03.03.2015:				

Advance Authorization may be ratified as per SION at S. NO. C-1995 for Engineering products. RA may take further action accordingly.

88	Case No.: 3/19/80-ALC2/2014	Party Name: ANUPAM INDUSTRIES LTD	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00437/AM15/	RLA File :34/21/040/00291/AM15/	Lic.No/Date:3410040597 30.09.2014	Defer Date:14.04.2015
Decision : The Committee noted that DHI was reminded on 02.01.2015 to furnish comments, which are yet awaited, and decided to remind the DHI. Case is deferred to 14.04.2015.				

89	Case No.: 7/19/80-ALC2/2014	Party Name: BIRLA FURUKAWA FIBRE OPTICS LIMITED,	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00441/AM15/	RLA File :17/24/040/00084/AM15/	Lic.No/Date:1710005927 30.09.2014	Defer Date:14.04.2015
Decision : The Committee noted that DOT was reminded on 02.01.2015 to furnish comments, which are yet awaited, and decided to remind the DOT. Case is deferred to 14.04.2015.				

90	Case No.: 25/19/80-ALC2/2014	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00459/AM15/	RLA File :56/24/040/00039/AM15/	Lic.No/Date:5610004433 30.09.2014	Defer Date:14.04.2015
Decision : The Committee noted that the firm has not replied to the deficiency letter dated 20.01.2015 and decided to remind the firm. Case is deferred to 14.04.2015.				

91	Case No.: 30/19/80-ALC2/2014	Party Name: NANO THERAPEUTICS PVT LTD.	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00464/AM15/	RLA File :52/24/040/00037/AM15/	Lic.No/Date:5210041249 02.10.2014	Defer Date:14.04.2015
Decision : The Committee noted that the firm has not replied to the reminder dated 09.01.2015 and decided to issue final reminder to the firm. Case is deferred to 14.04.2015.				

92	Case No.: 39/19/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Deferred
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HQ File :01/80/050/00473/AM15/	RLA File :05/24/040/00301/AM15/	Lic.No/Date:0510391465 07.10.2014	Defer Date:14.04.2015
Decision : The Committee decided to grant additional time to the firm for furnishing information as requested vide letter dated 02.12.2014. Case is deferred to 14.04.2015.			

Case No.:40/22/80-ALC2/2014	Party Name:DRESSER-RAND INDIA PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
93 HQ File :01/80/050/00521/AM15/	RLA File :03/94/040/00631/AM15/	Lic.No/Date:0310789973 07.10.2014	Defer Date:14.04.2015
Decision : The Committee noted that the firm has not replied to the deficiency letter dated 11.02.2015 and decided to remind the firm. Case is deferred to 14.04.2015.			

Case No.:14/19/80-ALC2/2014	Party Name:DOOSAN POWER SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
94 HQ File :01/80/050/00448/AM15/	RLA File :04/24/040/00142/AM15/	Lic.No/Date:0410159542 08.10.2014	Defer Date:14.04.2015
Decision : The Committee noted that firms application was sent to DHI on 21.11.2014 and decided to remind the DHI for comments. Case is deferred to 14.04.2015.			

Case No.:15/19/80-ALC2/2014	Party Name:DOOSAN POWER SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
95 HQ File :01/80/050/00449/AM15/	RLA File :04/24/040/00141/AM15/	Lic.No/Date:0410159541 08.10.2014	Defer Date:14.04.2015
Decision : The Committee noted that firms application was sent to DHI on 21.11.2014 and decided to remind the DHI for comments. Case is deferred to 14.04.2015.			

Case No.:16/19/80-ALC2/2014	Party Name:DOOSAN POWER SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
96 HQ File :01/80/050/00450/AM15/	RLA File :04/24/040/00146/AM15/	Lic.No/Date:0410159543 08.10.2014	Defer Date:14.04.2015
Decision : The Committee noted that firms application was sent to DHI on 21.11.2014 and decided to remind the DHI for comments. Case is deferred to 14.04.2015.			

97	Case No.:28/19/80-ALC2/2014	Party Name:VOITH HYDRO PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00462/AM15/	RLA File :05/24/040/00277/AM15/	Lic.No/Date:0510391512 09.10.2014	Defer Date:14.04.2015
	Decision : The Committee noted that the firm has not replied to the deficiency letter dated 19.01.2015 and decided to remind the firm. Case is deferred to 14.04.2015.			

98	Case No.:38/19/80-ALC2/2014	Party Name:MOBIS INDIA LTD	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00472/AM15/	RLA File :04/24/040/00185/AM15/	Lic.No/Date:0410159548 09.10.2014	Defer Date:14.04.2015
	Decision : The Committee noted that the firm has not replied to the deficiency letter dated 30.01.2015 and decided to remind the firm. Case is deferred to 14.04.2015.			

99	Case No.:17/19/80-ALC2/2014	Party Name:IND-SPHINX PRECISION LTD.,	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00451/AM15/	RLA File :22/24/040/00056/AM15/	Lic.No/Date:2210015101 10.10.2014	Defer Date:14.04.2015
	Decision : The Committee noted that firms application was sent to MSME on 21.11.2014 and decided to remind the MSME for comments. Case is deferred to 14.04.2015.			

100	Case No.:8/22/80-ALC2/2014	Party Name:TRANSASIA BIO MEDICALS LTD.	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00489/AM15/	RLA File :03/95/040/00564/AM15/	Lic.No/Date:0310790197 13.10.2014	Defer Date:14.04.2015
	Decision : The Committee decided to seek information from the firm as per the DIT letter No. 17(1)/2015-IPHW dated 11.02.2015. Case is deferred to 14.04.2015.			

101	Case No.:12/19/80-ALC2/2014	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Approved
	HQ File :01/80/050/00446/AM15/	RLA File :05/23/040/00303/AM15/	Lic.No/Date:0510391594 15.10.2014	Defer Date:
	Decision : The Committee decided to ratify the norms, as under, based on the recommendation of DHI Note received on 03.03.2015:			

Export product – piping system for boiler as per their letter dated 19.01.2015
Item 1,2 – 1.02 kg / kg content
Item 3, 4 – Net to net

RA may take further action accordingly.

102	Case No.:9/19/80-ALC2/2014	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00443/AM15/	RLA File :05/23/040/00299/AM15/	Lic.No/Date:0510391611 16.10.2014	Defer Date:14.04.2015
	Decision : The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The Committee further noted that the firm has submitted representations for certain Advance Authorisation requesting that they may be granted waiver from submission of the requisite certificate. The Committee decided to forward these representations to Policy VI Section of the DGFT for their further comments in this matter. Case is deferred to 14.04.2015.			

103	Case No.:18/22/80-ALC2/2014	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Approved
	HQ File :01/80/050/00499/AM15/	RLA File :09/24/040/00390/AM15/	Lic.No/Date:0910061120 17.10.2014	Defer Date:
	Decision : The Committee decided to ratify the norms based on the recommendation of DHI Note No. 3(19)/15/TSW(B)/84 dated 06.02.2015 (copy to be sent to firm and RA). RA may take further action accordingly.			

104	Case No.:24/19/80-ALC2/2014	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00458/AM15/	RLA File :56/24/040/00042/AM15/	Lic.No/Date:5610004450 21.10.2014	Defer Date:14.04.2015
	Decision : The Committee noted that the firm has not replied to the deficiency letter dated			

02.01.2015 and decided to remind the firm.
Case is deferred to 14.04.2015.

105	Case No.:62/22/80-ALC2/2014	Party Name:VEELINE MEDIA LTD.	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00543/AM15/	RLA File :02/24/040/00188/AM13/	Lic.No/Date:0210205081 21.10.2014	Defer Date:14.04.2015
	Decision : The Committee noted that the firm has not replied to the reminder dated 19.02.2015 and decided to issue final reminder to the firm. Case is deferred to 14.04.2015.			

106	Case No.:54/22/80-ALC2/2014	Party Name:FRIZAIR PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00535/AM15/	RLA File :09/24/040/00179/AM15/	Lic.No/Date:0910061138 27.10.2014	Defer Date:14.04.2015
	Decision : The Committee noted that the firm has not replied to the deficiency letter dated 09.02.2015 and decided to issue reminder to the firm. Case is deferred to 14.04.2015.			

107	Case No.:55/22/80-ALC2/2014	Party Name:FRIZAIR PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00536/AM15/	RLA File :09/24/040/00177/AM15/	Lic.No/Date:0910061137 27.10.2014	Defer Date:14.04.2015
	Decision : The Committee noted that the firm has not replied to the deficiency letter dated 09.02.2015 and decided to issue reminder to the firm. Case is deferred to 14.04.2015.			

108	Case No.:22/22/80-ALC2/2014	Party Name:MOBIS INDIA LTD	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00503/AM15/	RLA File :04/24/040/00204/AM15/	Lic.No/Date:0410159661 31.10.2014	Defer Date:14.04.2015
	Decision : The Committee noted that the firm has not replied to the reminder dated 09.02.2015 and decided to issue final reminder to the firm. Case is deferred to 14.04.2015.			

109	Case No.:10/22/80-ALC2/2014	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510391866	Defer

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 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

	:01/80/050/00491/AM15/	:05/24/040/00340/AM15/	05.11.2014	Date:14.04.2015
Decision : The Committee noted that the firms application has been sent to C&PC on 15.01.2015 and decided to await comments.				
Case is deferred to 14.04.2015.				

	Case No.:42/22/80-ALC2/2014	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
110	HQ File :01/80/050/00523/AM15/	RLA File :05/23/040/00342/AM15/	Lic.No/Date:0510391879 07.11.2014	Defer Date:14.04.2015
Decision : The Committee noted that firms application was sent to MSME on 13.01.2015 and decided to remind MSME.				
Case is deferred to 14.04.2015.				

	Case No.:11/25/80-ALC2/2014	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
111	HQ File :01/80/050/00611/AM15/	RLA File :07/24/040/00263/AM15/	Lic.No/Date:0710106920 10.11.2014	Defer Date:14.04.2015
Decision : The Committee noted that the firms application has been sent to MSME on 12.02.2015 and decided to await comments.				
Case is deferred to 14.04.2015.				

	Case No.:32/22/80-ALC2/2014	Party Name:POLY MEDICURE LTD.	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
112	HQ File :01/80/050/00513/AM15/	RLA File :05/24/040/00359/AM15/	Lic.No/Date:0510391954 12.11.2014	Defer Date:14.04.2015
Decision : The Committee decided to seek information from the firm as per the C&PC letter No. 46011/106/2009-PC-II dated 13.02.2015 (copy to be sent to firm).				
Case is deferred to 14.04.2015.				

	Case No.:2/25/80-ALC2/2014	Party Name:UNIRAY MEDICAL LLP	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
113	HQ File :01/80/050/00602/AM15/	RLA File :03/95/040/00643/AM15/	Lic.No/Date:0310790969 12.11.2014	Defer Date:14.04.2015
Decision : The Committee noted that the firms application has been sent to C&PC on 27.02.2015 and decided to await comments.				
Case is deferred to 14.04.2015.				

114	Case No.:33/22/80-	Party Name:POLY	Meet No/Date:25/80-	Status:
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	ALC2/2014	MEDICURE LTD.	ALC2/2014 03.03.2015	Deferred
	HQ File :01/80/050/00514/AM15/	RLA File :05/24/040/00367/AM15/	Lic.No/Date:0510391973 13.11.2014	Defer Date:14.04.2015
Decision : The Committee decided to seek information from the firm as per the C&PC letter No. 46011/106/2009-PC-II dated 13.02.2015 (copy to be sent to firm).				
Case is deferred to 14.04.2015.				

	Case No.:50/22/80-ALC2/2014	Party Name:AYAAPPA CNC PVT.LTD,	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
115	HQ File :01/80/050/00531/AM15/	RLA File :07/24/040/00277/AM15/	Lic.No/Date:0710106964 13.11.2014	Defer Date:14.04.2015
Decision : The Committee noted that the firms application was sent to MSME on 13.01.2015 and decided to remind MSME.				
Case is deferred to 14.04.2015.				

	Case No.:7/22/80-ALC2/2014	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
116	HQ File :01/80/050/00488/AM15/	RLA File :05/24/040/00369/AM15/	Lic.No/Date:0510391990 14.11.2014	Defer Date:14.04.2015
Decision : The Committee noted that the firm has not replied to the reminder dated 19.02.2015 and decided to issue final reminder to the firm.				
Case is deferred to 14.04.2015.				

	Case No.:35/22/80-ALC2/2014	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
117	HQ File :01/80/050/00516/AM15/	RLA File :05/23/040/00354/AM15/	Lic.No/Date:0510392009 14.11.2014	Defer Date:14.04.2015
Decision : The Committee noted that the firm has not replied to the deficiency letter dated 09.02.2015 and decided to issue reminder to the firm.				
Case is deferred to 14.04.2015.				

	Case No.:36/22/80-ALC2/2014	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Approved
118	HQ File :01/80/050/00517/AM15/	RLA File :05/23/040/00347/AM15/	Lic.No/Date:0510392005 14.11.2014	Defer Date:
Decision : The Committee decided to ratify the norms, as under, based on the recommendation of DIPP Note No. 12/23/2015-TSW/118 dated 03.03.2015:				
1. Net weight of export items at Sl. No. 1 & 2 may be specified as 72.8 MT & 72.8 MT				

- respectively.
2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1, 2 & 3.
 3. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as 1.0417Kgs/Kg. content in the export products as claimed by the firm.
 4. Quantity of import item at Sl. No. 4 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 10717Kgs. inclusive of 41.2 % wastage after taking 20 % recovery from scrap.
 5. Quantity of import item at Sl. No. 5 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 7545Kgs. inclusive of 55.9 % wastage after taking 20 % recovery from scrap.
 6. Quantities of import items at Sl. No. 6, 7 & 8 may be allowed as 8 Nos., 2 Nos. & 2 Nos. respectively on net to net basis. Duty free weight of these items may be allowed as applied for inclusive of 4.17 % wastage.
 7. Quantities of import items at Sl.No. 9, 10, 11 & 12 (Welding consumables) may be allowed as applied for i.e 1000 Kgs., 1000 Kgs , 680 Kgs& 1520 Kgs. respectively.

RA may take further action accordingly.

119	Case No.: 10/25/80-ALC2/2014	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00610/AM15/	RLA File :03/94/040/00763/AM15/	Lic.No/Date:0310791200 18.11.2014	Defer Date:14.04.2015
	Decision: The Committee noted that DIPP vide its Note No. 12/23/2015-TSW/119 dated 03.03.2015 have furnished the written comments. The Committee further noted that the firm may be asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations. Case is deferred to 14.04.2015.			

120	Case No.: 64/22/80-ALC2/2014	Party Name: HUSCO HYDRAULICS PVT.LTD.	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00545/AM15/	RLA File :03/94/040/00714/AM15/	Lic.No/Date:0310791228 19.11.2014	Defer Date:14.04.2015
	Decision : The Committee decided to issue reminder to the RA and firm to provide hard copy of the application. Case is deferred to 14.04.2015.			

121	Case No.: 37/22/80-ALC2/2014	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date: 25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00518/AM15/	RLA File :08/24/040/00318/AM15/	Lic.No/Date:0810133876 20.11.2014	Defer Date:14.04.2015
	Decision : The Committee noted that the firms application has been sent to C&PC on 13.01.2015			

	and decided to remind the C&PC.
	Case is deferred to 14.04.2015.

	Case No.:58/22/80-ALC2/2014	Party Name:KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:25/80- ALC2/2014 03.03.2015	Status: Deferred
122	HQ File :01/80/050/00539/AM15/	RLA File :02/24/040/00170/AM15/	Lic.No/Date:0210205202 20.11.2014	Defer Date:14.04.2015
	Decision : The Committee noted that the firm has not replied to the reminder dated 09.02.2015 and decided to issue final reminder to the firm.			
	Case is deferred to 14.04.2015.			

	Case No.:59/22/80-ALC2/2014	Party Name:KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:25/80- ALC2/2014 03.03.2015	Status: Deferred
123	HQ File :01/80/050/00540/AM15/	RLA File :02/24/040/00168/AM15/	Lic.No/Date:0210205201 20.11.2014	Defer Date:14.04.2015
	Decision : The Committee noted that the firm has not replied to the reminder dated 09.02.2015 and decided to issue final reminder to the firm.			
	Case is deferred to 14.04.2015.			

	Case No.:60/22/80-ALC2/2014	Party Name:KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:25/80- ALC2/2014 03.03.2015	Status: Deferred
124	HQ File :01/80/050/00541/AM15/	RLA File :02/24/040/00169/AM15/	Lic.No/Date:0210205203 20.11.2014	Defer Date:14.04.2015
	Decision : The Committee noted that the firm has not replied to the reminder dated 09.02.2015 and decided to issue final reminder to the firm.			
	Case is deferred to 14.04.2015.			

	Case No.:61/22/80-ALC2/2014	Party Name:KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:25/80- ALC2/2014 03.03.2015	Status: Deferred
125	HQ File :01/80/050/00542/AM15/	RLA File :02/24/040/00167/AM15/	Lic.No/Date:0210205200 20.11.2014	Defer Date:14.04.2015
	Decision : The Committee noted that the firm has not replied to the reminder dated 09.02.2015 and decided to issue final reminder to the firm.			
	Case is deferred to 14.04.2015.			


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 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

126	Case No.:12/25/80-ALC2/2014	Party Name:MARINE FRONTIERS PVT. LTD.	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00612/AM15/	RLA File :03/95/040/00679/AM15/	Lic.No/Date:0310791268 20.11.2014	Defer Date:14.04.2015
	Decision : The Committee noted that the firms application was sent to DIPP on 12.02.2015 which actually pertains to MSME and decided to send the same to MSME. Case is deferred to 14.04.2015.			

127	Case No.:27/22/80-ALC2/2014	Party Name:LLOYD ELECTRIC & ENGG. LTD.	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00508/AM15/	RLA File :05/23/040/00364/AM15/	Lic.No/Date:0510392113 24.11.2014	Defer Date:14.04.2015
	Decision : The Committee decided to grant additional time to the firm for submitting reply as requested vide their letter 26.02.2015. Case is deferred to 14.04.2015.			

128	Case No.:28/22/80-ALC2/2014	Party Name:LLOYD ELECTRIC & ENGG. LTD.	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00509/AM15/	RLA File :05/23/040/00366/AM15/	Lic.No/Date:0510392114 24.11.2014	Defer Date:14.04.2015
	Decision : The Committee decided to grant additional time to the firm for submitting reply as requested vide their letter 26.02.2015. Case is deferred to 14.04.2015.			

129	Case No.:43/22/80-ALC2/2014	Party Name:ALPINE COILS LLP	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00524/AM15/	RLA File :04/24/040/00218/AM15/	Lic.No/Date:0410159777 24.11.2014	Defer Date:14.04.2015
	Decision : The Committee decided to seek following information from the firm as per DIPP Note No. 12/23/2015-TSW/129 dated 03.03.2015. 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise. 2. Specific names of export items from Sl. No. 4 to 55. 3. Quantities of export items in Nos. also in addition to their weights. 4. Quantities of import items at Sl. No. 2, 4 & 6 in Nos. also in addition to their weights. Case is deferred to 14.04.2015.			

130	Case No.:49/22/80-ALC2/2014	Party Name:DEE DEVELOPMENT	Meet No/Date:25/80-ALC2/2014	Status: Deferred
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	ENGINEERS LTD.	03.03.2015	
HQ File :01/80/050/00530/AM15/	RLA File :05/23/040/00367/AM15/	Lic.No/Date:0510392119 24.11.2014	Defer Date:14.04.2015
Decision : The Committee decided to seek clarification from the firm that the description of export item contains the names of inputs as well, as stated by the DHI representative.			
Case is deferred to 14.04.2015.			

131	Case No.: 17/25/80-ALC2/2014	Party Name:LARSEN&TOUBRO LIMITED	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Approved
	HQ File :01/80/050/00617/AM15/	RLA File :03/95/040/00519/AM15/	Lic.No/Date:0310791353 24.11.2014	Defer Date:
	Decision : The Committee decided to ratify the norms, as under, based on the recommendation of DIPP Note No. 12/23/2015-TSW/131 dated 03.03.2015:			
	1. Net Fabricated weight of 468.85 MT may be specified with the quantity of export product. 2. Import items at Sl. 1 & 2 shall be of relevant grade and thickness as contained in the export products. 3. Quantities of import items at Sl. No. 1& 2 may be allowed as 1.03Kgs./kg. content in the export products as claimed by the firm. 4. Quantities of import items at Sl. No. 3, 4&5 (welding Consumables) may be allowed as applied for i.e. 4189Kgs., 6360Kgs. &4189Kgs. respectively. 5. Import item at Sl. No. 6 may be allowed on net to net basis			
	RA may take further action accordingly.			

132	Case No.: 19/25/80-ALC2/2014	Party Name:LARSEN&TOUBRO LIMITED	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Approved
	HQ File :01/80/050/00619/AM15/	RLA File :03/95/040/00603/AM15/	Lic.No/Date:0310791350 24.11.2014	Defer Date:
	Decision : The Committee decided to ratify the norms, as under, based on the recommendation of DIPP Note No. 12/23/2015-TSW/132 dated 03.03.2015:			
	1. Net weight of 257.213 MT may be specified with the quantity of export product. 2. Import items at Sl. 1 & 2 shall be of relevant grade and thickness as contained in the export products. 3. Quantities of import items at Sl. No. 1 & 2 may be allowed as 1.03Kgs./kg. content in the export products as claimed by the firm. 4. Import item at Sl. No. 3 may be allowed as 38 Nos.(18600 Kgs.) on net to net basis with accountability clause. 5. Import item at Sl. No. 4 may be allowed as 6 Nos.(3800 Kgs.) on net to net basis with accountability clause. 6. Quantities of import items at Sl. No. 5, 6, 7 & 8 (welding Consumables) may be allowed as 8182 Kgs., 2800 Kgs., 7421Kgs. & 15603 Kgs. respectively. 7. Import items at Sl. No. 9 & 10 may be allowed on net to net basis			
	RA may take further action accordingly.			

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Case No.:20/25/80-ALC2/2014	Party Name:LARSEN&TOUBRO LIMITED	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
HQ File :01/80/050/00620/AM15/	RLA File :03/95/040/00609/AM15/	Lic.No/Date:0310791356 24.11.2014	Defer Date:14.04.2015
133			
Decision : The Committee decided to seek the following information from the firm as per DIPP Note No. 12/23/2015-TSW/133 dated 03.03.2015:			
1. Net weight of indigenous items in the export products. 2. Information in respect of Sl. No. 5, 11 & 14 of Standard Deficiency Format. 3. For net weight of components to be manufactured from import items at Sl. No.1, 2 & 3 details of components with net weights thereof may be indicated. 4. Detailed calculations for the quantity of import item at Sl. No. 6 supported by length and number of pipes/tubes in the export products			
Case is deferred to 14.04.2015.			

Case No.:22/25/80-ALC2/2014	Party Name:LARSEN&TOUBRO LIMITED	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Approved
HQ File :01/80/050/00622/AM15/	RLA File :03/95/040/00520/AM15/	Lic.No/Date:0310791352 24.11.2014	Defer Date:
134			
Decision : The Committee decided to ratify the norms, as under, based on the recommendation of DIPP Note No. 12/23/2015-TSW/134 dated 03.03.2015:			
1. Net Empty weights of 494.462 MT & 280.767 MT may be specified with the quantities of export products at Sl. No. 1 & 2 respectively. 2. Import items at Sl. 1 & 2 shall be of relevant grade and thickness as contained in the export products. 3. Import item at Sl. No. 11 shall be of relevant grade and dia. as contained in the export products. 4. Quantities of import items at Sl. No. 1 & 2 may be allowed as 1.03 Kgs./kg. content in the export products as claimed by the firm. 5. Import item at Sl. No. 3 may be allowed as 61 Nos. (116000 Kgs.) on net to net basis with accountability clause. 6. Quantities of import items at Sl. No. 4, 5, 6 & 7 (welding Consumables) may be allowed as 17309 Kgs., 13258 Kgs., 30154 Kgs. & 47463 Kgs. respectively 7. Quantity of import item at Sl. No. 8 may be allowed as 3500 Kgs. (3500 Nos.) on net to net basis with accountability clause. 8. Quantity of import item at Sl. No. 9 may be allowed as 1000 Kgs. (500 Nos.) on net to net basis with accountability clause. 9. Quantities of import items at Sl. No. 10 & 11 may be allowed on net to net basis as claimed by the firm. 10. Quantity of import item at Sl. No. 12 may be allowed as 8500 Kgs. (28 Nos.) on net to net basis with accountability clause.			
RA may take further action accordingly.			

135	Case No.:15/22/80-ALC2/2014	Party Name:VITROMED HEALTHCARE	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00496/AM15/	RLA File :05/24/040/00371/AM15/	Lic.No/Date:0510392133 25.11.2014	Defer Date:14.04.2015
	Decision : The Committee noted that the firms application has been sent to C&PC on 15.01.2015 and decided to remind the C&PC. Case is deferred to 14.04.2015.			

136	Case No.:16/22/80-ALC2/2014	Party Name:VITROMED HEALTHCARE	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00497/AM15/	RLA File :05/24/040/00370/AM15/	Lic.No/Date:0510392132 25.11.2014	Defer Date:14.04.2015
	Decision : The Committee noted that the firms application has been sent to C&PC on 15.01.2015 and decided to remind the C&PC. Case is deferred to 14.04.2015.			

137	Case No.:17/22/80-ALC2/2014	Party Name:SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00498/AM15/	RLA File :05/24/040/00357/AM15/	Lic.No/Date:0510392131 25.11.2014	Defer Date:14.04.2015
	Decision : The Committee noted that the firm has not replied to the deficiency letter dated 11.02.2015 and decided to remind the firm. Case is deferred to 14.04.2015.			

138	Case No.:19/22/80-ALC2/2014	Party Name:VITROMED HEALTHCARE	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00500/AM15/	RLA File :05/24/040/00387/AM15/	Lic.No/Date:0510392134 25.11.2014	Defer Date:14.04.2015
	Decision : The Committee noted that the firms application has been sent to C&PC on 15.01.2015 and decided to remind the C&PC. Case is deferred to 14.04.2015.			

139	Case No.:23/22/80-ALC2/2014	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00504/AM15/	RLA File :05/24/040/00382/AM15/	Lic.No/Date:0510392129 25.11.2014	Defer Date:14.04.2015
	Decision : The Committee noted that C&PC has issued letter dated 02.03.2015 seeking certain information from the firm and decided to await reply.			

Case is deferred to 14.04.2015.

140	Case No.: 26/22/80-ALC2/2014	Party Name:POLY MEDICURE LTD.	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00507/AM15/	RLA File :05/24/040/00377/AM15/	Lic.No/Date:0510392135 25.11.2014	Defer Date:14.04.2015
	Decision : The Committee noted that C&PC has issued letter dated 13.02.2015 seeking certain information from the firm and decided to await reply. Case is deferred to 14.04.2015.			

141	Case No.: 21/22/80-ALC2/2014	Party Name:LUMINOUS WATER TECHNOLOGIES PVT LTD	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00502/AM15/	RLA File :05/23/040/00359/AM15/	Lic.No/Date:0510392156 26.11.2014	Defer Date:14.04.2015
	Decision : The Committee noted that the firm has not replied to the deficiency letter dated 09.02.2015 and decided to issue reminder to the firm. Case is deferred to 14.04.2015.			

142	Case No.: 30/22/80-ALC2/2014	Party Name:PROMAC ENGINEERING INDUSTRIES LIMITED,	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Approved
	HQ File :01/80/050/00511/AM15/	RLA File :07/24/040/00266/AM15/	Lic.No/Date:0710107055 26.11.2014	Defer Date:
	Decision : The Committee decided to ratify the norms based on the recommendation of DHI Note No. 3(21)2015-TSW(B)/79 dated 05.02.2015 (copy to be sent to firm and RA) RA may take further action accordingly.			

143	Case No.: 31/22/80-ALC2/2014	Party Name:LUMINOUS WATER TECHNOLOGIES PVT LTD	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00512/AM15/	RLA File :05/23/040/00358/AM15/	Lic.No/Date:0510392155 26.11.2014	Defer Date:14.04.2015
	Decision : The Committee noted that the firm has not replied to the deficiency letter dated 09.02.2015 and decided to issue reminder to the firm. Case is deferred to 14.04.2015.			

144	Case No.: 46/22/80-ALC2/2014	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Approved
	HQ File	RLA File	Lic.No/Date:0710107066	Defer Date:

:01/80/050/00527/AM15/ :07/24/040/00281/AM15/ 26.11.2014

Decision : The Committee decided to ratify the norms, as under, based on the recommendation of DIPP Note No. 12/23/2015-TSW/144 dated 03.03.2015:

1. Net weights of export products may be specified as given below:

Sl. No.	Net Export Wt.(Kgs.)	Sl. No.	Net Export Wt.(Kgs.)	Sl. No.	Net Export Wt.(kgs.)	Sl. No.	Net Export Wt.(kgs.)
1	300	4	1482	7	2400	10	11000
2	360	5	700	8	1845		
3	22770	6	2300	9	2625		

2. Quantity of import item at Sl. No. 1 may be allowed as 2850 Kgs. as 4.319 Kgs./Kg. content in the export products at Sl. No. 1 & 2 after taking 20 % recovery from scrap.
3. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 71720 Kgs. as 2.632 Kgs./Kg. content in the export products at Sl. No. 3 to 6 after taking 20 % recovery from scrap.
4. Quantity of import item at Sl. No. 3 may be allowed as 71178 Kgs. as 3.983 Kgs./Kg. content in the export products at Sl. No. 7 to 10 after taking 20 % recovery from scrap.

RA may take further action accordingly.

145	Case No.:52/22/80-ALC2/2014	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:25/80- ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00533/AM15/	RLA File :05/23/040/00371/AM15/	Lic.No/Date:0510392154 26.11.2014	Defer Date:14.04.2015
Decision : The Committee noted that the firm has not replied to the deficiency letter dated 09.02.2015 and decided to issue reminder to the firm.				
Case is deferred to 14.04.2015.				

146	Case No.:23/25/80-ALC2/2014	Party Name:PERSANGALLOY INDUSTRIES PVT LTD	Meet No/Date:25/80- ALC2/2014 03.03.2015	Status: Approved
	HQ File :01/80/050/00623/AM15/	RLA File :34/24/040/00219/AM15/	Lic.No/Date:3410040725 26.11.2014	Defer Date:
Decision : The Committee decided to ratify the norms, as under, based on the recommendation of DIPP Note No. 12/23/2015-TSW/146 dated 03.03.2015:				
1. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as applied for i.e. 1187.74 Kgs., 791.82Kgs. & 40.44 Kgs. respectively as 1.01 Kgs./Kg. content in the export product.				
RA may take further action accordingly.				

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147	Case No.:15/25/80-ALC2/2014	Party Name:MARINE FRONTIERS PVT. LTD.	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00615/AM15/	RLA File :03/95/040/00696/AM15/	Lic.No/Date:0310791483 27.11.2014	Defer Date:14.04.2015
	Decision : The Committee noted that the firms application has been sent to DIPP on 12.02.2015 which actually pertain to MSME and decided to send the same to MSME. Case is deferred to 14.04.2015.			

148	Case No.:16/25/80-ALC2/2014	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00616/AM15/	RLA File :03/95/040/00665/AM15/	Lic.No/Date:0310791484 27.11.2014	Defer Date:14.04.2015
	Decision : The Committee noted that the firms application has been sent to DIPP on 12.02.2015 which actually pertain to Ministry of Defence and decided to send the same to Ministry of Defence. Case is deferred to 14.04.2015.			

149	Case No.:21/25/80-ALC2/2014	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Approved
	HQ File :01/80/050/00621/AM15/	RLA File :03/95/040/00698/AM15/	Lic.No/Date:0310791479 27.11.2014	Defer Date:
	Decision : The Committee decided to ratify the norms, as under, based on the recommendation of DIPP Note No. 12/23/2015-TSW/149 dated 03.03.2015: - Net Empty weight of 25.8 MT may be specified with the quantity of export product. - Import items at Sl. 1, 2, 3 & 4 shall be of relevant grade and thickness as contained in the export products. - Import item at Sl. No. 7 shall be of relevant grade and dia. as contained in the export products. - Quantities of import items at Sl. No. 1, 2 & 4 may be allowed as 1.05Kgs./kg. content in the export product as claimed by the firm. - Quantity of import item at Sl. No. 3 may be allowed as 618 Kgs. as 1.03Kgs./kg. content in the export product. - Import item at Sl. No. 5 may be allowed as 12 Nos.(9000Kgs.) on net to net basis with accountability clause. - Quantity of import item at Sl. No. 6 may be allowed as 5000 Kgs.(10 Nos.) on net to net basis with accountability clause. - Import item at Sl. No. 7 may be allowed as 2856 Kgs.(2600 Mtrs.) inclusive of 2 % wastage. - Quantities of import items at Sl. No. 8, 9, 10&11 (welding Consumables) may be allowed as 114Kgs., 156Kgs., 75Kgs. &192Kgs. Respectively RA may take further action accordingly.			

150	Case No.:18/25/80-ALC2/2014	Party Name:LARSEN&TOUBRO LIMITED	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00618/AM15/	RLA File :03/95/040/00690/AM15/	Lic.No/Date:0310791521 28.11.2014	Defer Date:14.04.2015
	Decision : The Committee noted that the firms application has been sent to DIPP on 12.02.2015 which actually pertain to DHI and decided to send the same to DHI. Case is deferred to 14.04.2015.			

151	Case No.:57/22/80-ALC2/2014	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00538/AM15/	RLA File :05/23/040/00393/AM15/	Lic.No/Date:0510392240 02.12.2014	Defer Date:14.04.2015
	Decision : The Committee noted that the firm has not replied to the deficiency letter dated 12.02.2015 and decided to issue reminder to the firm. Case is deferred to 14.04.2015.			

152	Case No.:3/25/80-ALC2/2014	Party Name:TEMA INDIA LIMITED	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00603/AM15/	RLA File :03/95/040/00709/AM15/	Lic.No/Date:0310791613 02.12.2014	Defer Date:14.04.2015
	Decision : The Committee decided to seek information from the firm for S.No.3,4,5 &11 of the Standard Deficiency Format, as stated by DIPP representative. Case is deferred to 14.04.2015.			

153	Case No.:44/22/80-ALC2/2014	Party Name:FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Approved
	HQ File :01/80/050/00525/AM15/	RLA File :04/24/040/00232/AM15/	Lic.No/Date:0410159832 03.12.2014	Defer Date:
	Decision : The Committee decided to ratify the norms based on the recommendation of C&PC Note No. 46011/79/2010-PC-II dated 21.01.2015 (copy to be sent to firm and RA) RA may take further action accordingly.			

154	Case No.:45/22/80-ALC2/2014	Party Name:FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00526/AM15/	RLA File :04/24/040/00231/AM15/	Lic.No/Date:0410159838 04.12.2014	Defer Date:14.04.2015
	Decision : The Committee noted that the firm has replied vide letter dated 27.01.2015 which is			

being sent to C&PC.

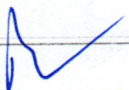
Case is deferred to 14.04.2015.

155	Case No.:1/22/80-ALC2/2014	Party Name:FREEDOM OPTHALMIC PRIVATE LIMITED,	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00482/AM15/	RLA File :04/24/040/00233/AM15/	Lic.No/Date:0410159847 05.12.2014	Defer Date:14.04.2015
	Decision : The Committee noted that C&PC has issued deficiency letter No. 46011/79/2010-PC-II dated 26.02.2015 to the firm and decided to await reply. Case is deferred to 14.04.2015.			

156	Case No.:1/25/80-ALC2/2014	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00601/AM15/	RLA File :03/95/040/00346/AM15/	Lic.No/Date:0310791732 05.12.2014	Defer Date:14.04.2015
	Decision : The Committee noted that the firms application has been sent to DIT on 27.02.2015 and decided to await comments. Case is deferred to 14.04.2015.			

157	Case No.:4/25/80-ALC2/2014	Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00604/AM15/	RLA File :03/95/040/00750/AM15/	Lic.No/Date:0310791748 05.12.2014	Defer Date:14.04.2015
	Decision : The Committee noted that the firms application has been sent to MSME on 27.02.2015 and decided to await comments. Case is deferred to 14.04.2015.			

158	Case No.:5/25/80-ALC2/2014	Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00605/AM15/	RLA File :03/95/040/00742/AM15/	Lic.No/Date:0310791730 05.12.2014	Defer Date:14.04.2015
	Decision : The Committee noted that the firms application has been sent to MSME on 27.02.2015 and decided to await comments. Case is deferred to 14.04.2015.			


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

159	Case No.:6/25/80-ALC2/2014	Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00606/AM15/	RLA File :03/95/040/00738/AM15/	Lic.No/Date:0310791731 05.12.2014	Defer Date:14.04.2015
	Decision : The Committee noted that the firms application has been sent to MSME on 27.02.2015 and decided to await comments. Case is deferred to 14.04.2015.			

160	Case No.:9/25/80-ALC2/2014	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00609/AM15/	RLA File :34/24/040/00223/AM15/	Lic.No/Date:3410040806 17.12.2014	Defer Date:14.04.2015
	Decision : The Committee noted that the firms application has been sent to MSME on 12.02.2015 and decided to await comments. Case is deferred to 14.04.2015.			

161	Case No.:13/25/80-ALC2/2014	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00613/AM15/	RLA File :34/24/040/00236/AM15/	Lic.No/Date:3410040816 18.12.2014	Defer Date:14.04.2015
	Decision : The Committee noted that the firms application has been sent to C&PC on 12.02.2015 and decided to await comments. Case is deferred to 14.04.2015.			

162	Case No.:14/25/80-ALC2/2014	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00614/AM15/	RLA File :34/24/040/00235/AM15/	Lic.No/Date:3410040815 18.12.2014	Defer Date:14.04.2015
	Decision : The Committee noted that the firms application has been sent to C&PC on 12.02.2015 and decided to await comments. Case is deferred to 14.04.2015.			

163	Case No.:3/22/80-ALC2/2014	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00484/AM15/	RLA File :61/24/040/00055/AM15/	Lic.No/Date:6110001260 06.01.2015	Defer Date:14.04.2015
	Decision : The Committee noted that the firms application has been sent to DHI on 15.01.2015 and decided to remind DHI.			

Case is deferred to 14.04.2015.

164	Case No.:4/22/80-ALC2/2014	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:25/80-ALC2/2014 03.03.2015	Status: Deferred
	HQ File :01/80/050/00485/AM15/	RLA File :61/24/040/00057/AM15/	Lic.No/Date:6110001261 06.01.2015	Defer Date:14.04.2015
	Decision : The Committee noted that the firms application has been sent to DHI on 15.01.2015 and decided to remind DHI. Case is deferred to 14.04.2015.			

S.No.626

Case No. A - 01	M/s. Analyser Instruments Co. Pvt. Ltd., Kota (Rajasthan)	HQF.No.01/80/162/00032/AM15/DES-I	Lic. No. & date 1310044806 dt.17.10.2013
Meeting No.25/15		RA.F.No.13/24/040/00281/AM14	
Date: 03.03.2015		Ratification of norms	

Decision : The Committee decided to ratify the norms, as under, based on the recommendation of DIPP Note No. 12/23/2015-TSW/01/A/R dated 03.03.2015:

1. As informed by the firm's representative in Personal Hearing in NC meeting dated 09/12/2014, description of export items may be modified as "Gas Analyzer System (Penals) comprising of Gas analyzers, Sampling systems, accessories including, piping, valves etc."
2. Import items from Sl. No. 1 to 24 may be allowed as per GN-4 for engineering products.

RA may take further action accordingly.

Sl.No.627

Case No. A/R-61	M/s. United Drilling Tools Ltd., Delhi	HQF.No.01/80/050/00397/AM10/DES.I	Lic. No. & date 0510249707 dt.22.09.2009
Meeting No.25/15		RA.F.No.05/24/040/00318/AM10	
Date: 03.03.2015		Revision of norms	

Decision : The Committee noted that the firm has been requested vide letters dated 15.09.2014 and 02.01.2015 to submit the requisite certificate from the Directorate General of Hydrocarbons, which has not yet been received. The Committee decided to remind the firm to submit the requisite certificate.

Case is deferred to 14.04.2015.

S.No.628

Case No. A/R-49	M/s. Larsen &Toubro Ltd., Mumbai	HQF.No.01/80/050/00245/AM11/DES.I	Lic. No. & date 0310557677 dt.29.01.2010
Meeting No.25/15		RA.F.No.03/95/040/00712/AM10	
Date: 03.03.2015		Amendment in quantities / addition of additional import items	

Decision : The Committee noted that the firm has not replied to the reminder dated 09.02.2015 and decided to issue final reminder to the firm.

Case is deferred to 14.04.2015.

S.No.629

Case No. A/R-35	M/s. Life Long	HQF.No.01/80/050/00482/AM09/DES.I	Lic. No. & date
Meeting No.25/15	India Ltd.,	RA.F.No.05/24/040/00099/AM09	0510222158
Date: 03.03.2015	Gurgaon	Description of import item not mentioned in bill of Entry	dt.13.06.2008

Decision : The Committee noted that the firm has not replied to the reminder dated 02.01.2015 and decided to issue final reminder to the firm.

Case is deferred to 14.04.2015.

S.No.630

Case No. A/R-60	M/s. Vem	HQF.No.01/80/050/00071/AM14/DES.I	Lic. No. & date
Meeting No.25/15	Technologies	RA.F.No.09/24/040/00484/AM13	0910054916
Date: 03.03.2015	Pvt. Ltd., Hyderabad	Request for fixation of norms	dt.04.02.2013

Decision : The Committee decided to grant additional time to the firm for submitting reply as requested in their e-mail dated 26.02.2015.

Case is deferred to 14.04.2015.

S.No.631

Case No. A/R-74	M/s. Toshiba	HQF.No.01/80/050/00074/AM14/DES.I	Lic. No. & date
Meeting No.25/15	JSW Turbine	RA.F.No.04/24/040/00272/AM13	0410144941
Date: 03.03.2015	and Generator Pvt. Ltd.,	Request for revision/amendment of norms	dt.10.04.2013

Decision : The Committee decided to amend the norms based on the recommendation of DHI Note No. 3(16)/11/TSW(B)/53 dated 02.02.2015. (Copy to be sent to firm and RA)

This is only for the purpose of regularization.

RA may take further action accordingly.

S.No.632

Case No. A/R-75	M/s. Toshiba	HQF.No.01/80/050/00073/AM14/DES.I	Lic. No. & date
Meeting No.25/15	JSW Turbine	RA.F.No.04/24/040/00001/AM14	0410144942
Date: 03.03.2015	and Generator Pvt. Ltd.,	Request for revision/amendment of norms	dt.10.04.2013

Decision : The Committee decided to amend the norms based on the recommendation of DHI Note No. 3(35)/13/TSW(B)/37 dated 16.01.2015. (Copy to be sent to firm and RA)

This is only for the purpose of regularization.



PARVEEN SHARMA
Dy. Director General

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RA may take further action accordingly.

S.No.633

Case No. A/R-93	M/s. Gas Tech	HQF.No.01/80/050/00575/AM13/DES.I	Lic. No. & date
Meeting No.25/15	Engineering	RA.F.No.05/23/040/00447/AM13	0510345184
Date: 03.03.2015	(India) Pvt. Ltd., Faridabad	Request for revision of norms	dt.07.02.2013

Decision: The Committee noted that the firm has not replied to the reminder dated 02.01.2015 and decided to issue final reminder to the firm.

Case is deferred to 14.04.2015.

S.No.634

Case No. A/R-94	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00818/AM10/DES.I	Lic. No. & date
Meeting No.25/15		RA.F.No.03/94/040/00738/AM07 RA.F.No.03/94/040/012188/AM08 RA.F.No.03/94/040/00189/AM09 RA.F.No.03/94/040/00717/AM09 RA.F.No.03/94/040/01010/AM10 RA.F.No.03/94/040/01334/AM08	(i) 0310403017 dt.10.09.2006 (ii) 0310465595 dt.19.03.2008 (iii) 0310472348 dt.29.05.2008 (iv) 0310492142 dt.27.10.2008 (v) 0310561529 dt.23.02.2010 (vi) 0310466996 dt.02.04.2008
Date: 03.03.2015		Request for revision/amendment of norms	

Decision : The Committee noted that the reply dated 24.02.2015 has been sent to DIPP on 27.02.2015.

Case is deferred to 14.04.2015.

S.No.635

Case No. A/R-96	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00630/AM11/DE S.I	Lic. No. & date
Meeting No.25/15		RA.F.No.03/94/040/00713/AM11	0310606323
Date: 03.03.2015		Request for revision of norms	dt.14.12.2010

Decision : The Committee decided to ratify the comments of the DHI Note No. 3(81)/10-TSW(B)/90 dated 23.02.2015, who have reiterated their earlier comments dated 13.02.2015 (copy to be sent to firm and RA).

RA may take further action accordingly.


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No.636

Case No. A/R-106	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00516/AM14/DE S.I	Lic. No. & date
Meeting No.25/15		RA.F.No.03/94/040/00787/AM14	0310764594
Date: 03.03.2015		Request for change of Net Weight in ratification of norms for export item at sl. Nos. 4,5, 11 and 12 of norms	dt.06.01.2014

Decision : The Committee noted that the firm has not replied to the deficiency letter dated 02.01.2015 and decided to issue reminder to the firm.

Case is deferred to 14.04.2015.

S.No.637

Case No. A/R-107	M/s. Pneumax Pneumatic India Pvt. Ltd.,	HQF.No.01/80/162/00228/AM15/DES.I	Lic. No. & date
Meeting No.25/15		RA.F.No.05/24/00039/00001/AM15	0510387177
Date: 03.03.2015		Request for ratification of norms	dt.22.05.2014

Decision : The Committee noted that letter sent to Office of the Additional DGFT, CLA, New Delhi on 09.02.2015 for providing details of export and import items.

Case is deferred to 14.04.2015.

S.No.638

Case No. A/R-108	M/s. Bharat Heavy Electricals Ltd., Ranipet	HQF.No.01/80/050/00819/AM10/DE S.I	Lic. No. & date
Meeting No.25/15		RA.F.No.04/24/040/00290/AM10	0410112044
Date: 03.03.2015		Request for revision of norms	dt.02.03.2011

Decision : The Committee decided to amend the norms, as under, based on the recommendation of DIPP Note No. 12/23/2015-TSW/108-A/R dated 03.03.2015:

1. Quantity of import item at Sl. No. 2 may be amended as "94 Sets" and the same may be allowed as per GN-4 for engineering products.

This is only for the purpose of regularization.

RA may take further action accordingly.

S.No.639

Case No. A/R-109	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00166/AM15/DE S.I	Lic. No. & date
Meeting No.25/15		RA.F.No.05/23/040/00002/AM15	0510384967
Date: 03.03.2015		Request for revision of norms	dt.25.04.2014

Decision : The Committee noted that the firm has not replied to the deficiency letter dated 20.01.2015 and decided to issue reminder to the firm.

Case is deferred to 14.04.2015.

S.No.640

Case No. A/R-111	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00165/AM15/DE S.I	Lic. No. & date
Meeting No.25/15		RA.F.No.05/23/040/00001/AM15	0510384966
Date: 03.03.2015		Request for revision of norms	dt.25.04.2014

Decision : The Committee noted that the firm has not replied to the deficiency letter dated 20.01.2015 and decided to issue reminder to the firm.

Case is deferred to 14.04.2015.

S.No.641

Case No. A/R-114	M/s. Technoweb Textile Engineering P. Ltd., Mumbai	HQF.No.01/80/050/00006/AM15/DE S.I	Lic. No. & date
Meeting No.25/15		RA.F.No.03/95/040/00936/AM14	0310771124
Date: 03.03.2015		Request for revision of norms	dt.26.12.2013

Decision : The Committee noted that the firm has not replied to the deficiency letter dated 09.01.2015 and decided to issue reminder to the firm.

Case is deferred to 14.04.2015.

S.No.642

Case No. A/R-115	M/s. Y-Tec India Pvt. Ltd., Gurgaon	HQF.No.01/80/050/00230/AM15/DES.I RA.F.No.05/24/040/00146/AM14	Lic. No. & date
Meeting No.25/15		Request for fixation of norms	0510361186
Date: 03.03.2015			dt.30.07.2013

Decision : The Committee noted that the firms representation has been sent to DHI on 01.12.2014 and decided to remind DHI for comments.

Case is deferred to 14.04.2015.

S.No.643

Case No. A/R-132	M/s. Echaar Equipment's Pvt. Ltd., Thane	HQF.No.01/80/050/00542/AM12/DE S.I	Lic. No. & date
Meeting No.25/15		RA.F.No.03/94/040/01018/AM12	0310682257
Date: 03.03.2015		Request for revision of norms	dt.16.02.2012

Decision : The Committee noted that the firm has not replied to the deficiency letter dated 12.02.2015 and decided to issue reminder to the firm.

Case is deferred to 14.04.2015.


PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

S.No.644

Case No. A/R-137	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/01664/AM09/DE S.I	Lic. No. & date
Meeting No.25/15		RA.F.No.03/95/040/00828/AM09	0310501993
Date: 03.03.2015		Request for revision/amendment of norms	dt.09.01.2009

Decision : The Committee noted that the firms representation has been sent to DIPP on 09.02.2015, which actually pertains to DHI and decided to send the same to DHI.

Case is deferred to 14.04.2015.

S.No.645

Case No. A/R-138	M/s. L&T-MHI Boilers Pvt. Ltd., Mumbai	HQF.No.01/80/050/00815/AM11/DE S.I	Lic. No. & date
Meeting No.25/15		RA.F.No.03/95/040/00824/AM11	0310610931
Date: 03.03.2015		Request for reduction in import and Export weights amendment of norms	dt.13.01.2011

Decision : The Committee noted that the firms application has been sent to DHI on 16.01.2015 and decided to remind DHI.

Case is deferred to 14.04.2015.

S.No.646

Case No. A/R-139	M/s. L&T-MHI Boilers Pvt. Ltd., Mumbai	HQF.No.01/80/050/00059/AM12/DE S.I	Lic. No. & date
Meeting No.25/15		RA.F.No.03/95/040/00090/AM12	0310630441
Date: 03.03.2015		Request for reduction in import and Export weights amendment of norms	dt.10.05.2011

Decision : The Committee noted that the firms application has been sent to DHI on 16.01.2015 and decided to remind DHI.

Case is deferred to 14.04.2015.

S.No.647

Case No. A/R-159	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/162/01101/AM12/DE S.I	Lic. No. & date
Meeting No.25/15		RA.F.No.03/95/039/00006/AM11	0310595344
Date: 03.03.2015		Request for revision of norms	dt.06.10.2010

Decision : The Committee noted that the firms application has been sent to DHI on 20.02.2015 and decided to await comments.

Case is deferred to 14.04.2015.


PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

S.No.648

Case No. A/R-160	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00170/AM14/DE S.I	Lic. No. & date
Meeting No.25/15		RA.F.No.03/95/039/00190/AM14	0310738812
Date: 03.03.2015		Request for revision of norms	dt.24.06.2013

Decision : The Committee noted that the firms application has been sent to DIPP on 09.02.2015 and decided to await comments.

Case is deferred to 14.04.2015.

S.No.649

Case No. C-05	M/s. British Engines India Pvt. Ltd., Bangalore	HQF.No.01/80/162/00222/AM14/DES.I
Meeting No.25/15		Fixation of input output norms for the export product "Hydraulic Motor and its parts and Multispindle automatic machines spares Valve and its parts" in respect of 100% EOU – reg.
Date: 03.03.2015		

Decision: The Committee noted that the firm has not replied to the deficiency letter dated 02.01.2015 and decided to issue reminder to the firm.

Case is deferred to 14.04.2015.


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



01/80/163/299 | Am-12-
Yokogawa India Limited

Regd. Office :
Plot No. 96,
Electronics City, Hosur Road
Bangalore - 560 100. India

Tel : 0091-80-41586000
Fax : 0091-80-28521430

SO Sl.no. 1
dt 3-3-15
YOKOGAWA

REF : SWIBER/LC-021/14
DATE : 30.01.2015

The DGFT,
DDG Norms Committee-I
Room No.302, Udyog Bhavan
NEW DELHI - 110 011
Kind Attn. Mr.S Muthukumar - FTDO.

BY REGD POST A/D

Dear Sir,

Sub : Ratification of norms in respect to Advance Authorisation No.0710088440 dt.24.05.2012.
Ref : Meeting No.19/15 dt.09.12.2014
File No.01/80/050/229/AM13/DES-I

This has reference to your letter No.01/80/050/229/AM13/DES-I/2552 dt.2.1.2015 asking us to produce the DGFC Certificate.

From the documents submitted by us, it is evident that the supplies were made to ONGC's Cluster 7 Project and intended for use in the Petroleum operations. Further, with regard to the DGH Certification, we are given to understand that ONGC Project Team is not processing our request, for application of DGHC certificate to the DGH, since the said project was completed on May 2013.

As such, we kindly request you to kindly accept the documents submitted to the aforesaid file for doing the needful please.

Thanking you,

Very truly yours,
For YOKOGAWA INDIA LTD

N K VASANTH KUMAR
DGM - LOGISTICS

ENCL : As above

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No 10

3.3.15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

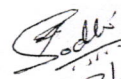
30(103)/2014-ME

Subject: Fixation of Adhoc norms against advance authorisation no 0910057433 dated 30.08.2013 for M/s, Polmor steel Pvt Ltd,

Per unit weight of export product at Sno 1 and 2 is 76.79 kg and 73.63 kg respectively .According to the details provided, the norms may be fixed as follows:-

- Sno 1 may be allowed for 11775 kgs after affecting 1/3rd recovery from scrap and inclusive of 11.5% wastage.
- Sno 2 may be allowed for 174 kgs (86 m) after affecting 1/3rd recovery from scrap and inclusive of 10% wastage.
- Sno 3 being a consummable may be allowed as applied for.

This issue with the approval of Director (ME)


3/3/15
(K.S.Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udhog Bhawan, New Delhi
O/o the DC (MSME) UO note No 30(103)/14-ME dated 03.03.15



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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Sno 18
3.3.15

**Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION**

30(33)/14-ME

Subject: Advance authorization no 3110060918 dated 25.10.2013 in respect of M/s Sai Links (I) Pvt Ltd.

The norms may be fixed as follows:-

- Sno 1 of import item may be allowed as 15.75 kg.
- Sno 2, 3 , 4 may be allowed on net to net basis with NIL wastage and accountability clause.
- Sno 6 may be allowed as applied.
- Sno 5 may be allowed to the extent of 1.01 feet/foot length of tube required to produce one unit of export product.
- S.No. 7 and 8 may be allowed upto 2% of FOB value.

This issues with the approval of Director (ME) for taking view by NC.


3/3/15
(KSSodhi)
Asstt Dir(ME)

Shri Haradhan Das.FTDO, DGFT Udhog Bhawan, New Delhi
O/o the DC (MSME) UO note No 30(103)/14-ME dated 03.03.15

33

3/3/15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S. NO 21
3.3.15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(132)/2013-ME

Subject: Adv. Authorization no 0710099452 dated 07.11.13 in respect of M/s Zenith Precision Pvt Ltd

The norms for the product has already been fixed vide AA No 710084928 dtd 22.12.11 and 710070294 dtd 01.03.10. Taking cue from the earlier advance authorizations, the norms may be fixed as follows:-

- Sno 1 may be allowed for 575.3 kgs after affecting 15% recovery from scrap and inclusive of 399 % wastage.
- Sno 2 may be allowed for 131.5 kgs after affecting 15% recovery from scrap and inclusive of 390% wastage.
- Sno 3 may be allowed for 239 kgs after affecting 5% recovery from scrap and inclusive of 193% wastage.

This issues with the approval of Director (ME) for taking view by NC.

(Signature)
3/3/15

(K.S. Sodhi)
AD (ME)

Sh Haradhan Das, FTDO, DGFT, Udyog Bhawan, New Delhi
O/o DC, MSME UO No 30(132)/2014-ME dated 03.03.15

(Signature)
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

SM WC 81-NO. 23
3-3-15

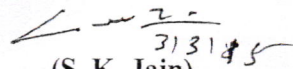
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 03/03/2015 - Case No. 1/21/80 (M/s Analyser Instrument Co. Pvt. Ltd.) (Advance Authorization No. 1310045080 dated 18.11.2013)

Advance Authorisation may be ratified as under:

1. As informed by the firm's representative in Personal Hearing in NC meeting dated 09/12/2014, description of export items may be modified as "Gas Analyzer System (Penals) comprising of Gas analyzers, Sampling systems, accessories including, piping, valves etc."
2. Import items from Sl. No. 1 to 11 may be allowed as per GN-4 for engineering products.

Norms Committee may take a view.


(S. K. Jain)
Development Officer

Norms Committee I
DIPP No. 12/23/2015-TSW/23 dated 03/03/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

55 WC

Sl. No. 27
dt 3-7-15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Driplex for ratification of norms of AA no- -0510374413 dt 24-12-13

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S Driplex on the subject mentioned above. The firm's reply of dated 02-12-14 has been examined. . Based on the information submitted, we may recommend the following.

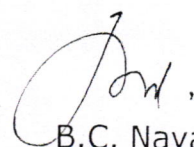
Export

Condensate polishing unit- 1 no, Export weight 400 MT. The above weight is to be incorporated to the license.

Import

Item no	Item	Recommendation
1	Ion Exchange resin Strongly Acidic Cation Exchange	30,000 liters with 1.7% wastage as applied for. Density- 740 gram/liter to be incorporated in AA.
2	Ion Exchange resin Strongly Basic Anion Exchange	20,500 liters with 1.7% wastage as applied for. Density- 650 gram/liter to be incorporated in AA.
3	components	May be allowed under GN-4 with accountability.
4 & 5	spares	Spares of item no 3. May be allowed as per spares policy if eligible.
6	Internals	May be deleted as requested by the firm.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
18-02-15

DGFT, FTDO, NC-I

Deptt. of HI, UO No3(13)/14/TSW(B) ⁹² ~~92~~ dated

23/2/15

Shri Meena
HAs
24/2/15

DES-I/928
24/2/15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

56 WC Sl. No. 28
24-3-15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Driplex for ratification of norms of AA
no- -0510374411 dt 24-12-13

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S Driplex on the subject mentioned above. The firm's reply of dated 02-12-14 has been examined. . Based on the information submitted, we may recommend the following.

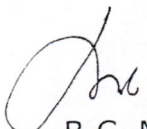
Export

Condensate polishing unit- 1 no, Export weight 500 MT. The above weight is to be incorporated to the license.

Import

Item no	Item	Recommendation
1	Ion Exchange resin Strongly Acidic Cation Exchange	48,800 liters with 1.7% wastage as applied for. Density- 740 gram/liter to be incorporated in the AA.
2	Ion Exchange resin Strongly Basic Anion Exchange	12,500 liters with 1.7% wastage as applied for. Density 650 gram/liter to be incorporated in the AA.
3	components	May be allowed under GN-4 with accountability.
4 & 5	spares	Spares of item no 3. May be allowed as per spares policy if eligible.
6	Internals	May be deleted as requested by the firm.

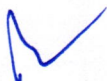
The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
18-02-15

Shri Meena
Hgen
24/2/15

DGFT, FTDO, NC-I

Deptt. of HI, UO No3(13)/14/TSW(B) 91 dated 25/2/15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

DES 2/929
24/2/15

WC
57
Sl. No. 32
dt 3-3-15

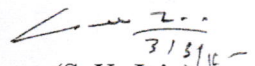
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 03/03/2015 - Case No. 11/5/80 (M/s Analyser Instrument Co. Pvt. Ltd.) (Advance Authorization No. 1310046344 dated 13.03.2014)

Advance Authorisation may be ratified as under:

1. As informed by the firm's representative in Personal Hearing in NC meeting dated 09/12/2014, description of export items may be modified as "Gas Analyzer System (Penals) comprising of Gas analyzers, Sampling systems, accessories including, piping, valves etc."
2. Import items from Sl. No. 1 to 14 may be allowed as per GN-4 for engineering products.

Norms Committee may take a view.


(S. K. Jain)
Development Officer

Norms Committee I
DIPP No. 12/23/2015-TSW/32 dated 03/03/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

D/L 28med

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dt 20-1-15
dt 3-3-15

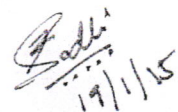
Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(189)/2014-ME

Subject: Advance authorisation no 0910059565 dated 14.03.14 for M/s, Enertech Engineering P Ltd,
DGFT may therefore be requested to get the following information from the unit :-

- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.

This issue with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri Praveen Sharma: DDG, DGFT, Udyog Bhawan
O/o the DC(MSME) UO note no 30(189)/14-ME dated 19.01.15

Shri Meenu
H/Am
20/1/15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

5.22/2015
29/1/2015

20/1
DES I

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SN. 35
23.3.2015

2/2

No. 7/289/2014-TSW
Department of Industrial Policy & Promotion
(TSW Section)

Subject : **Advance Authorisation No. 0510382361 dated 21.3.2014-**
M/s Y Tec India Pvt. Ltd. Haryana.

Ref : DGFT UO. No. 01/80/50/239/AM- 15/ DES-1/1175 dated : 22.4.2014.

The case has been examined. Based on the Chartered Engineer Certificate and the requirement of raw material, the following is recommended :-

A. Item of Export : As per application

B. Item of Import :

S.No.	Import Item Name	Quantity,	UOM
1.	Damper Mass (W316-5560-100)	72610.0	Numbers
2.	Damper Plate (316-5580-100-PRG)	72610.0	Numbers
3.	Synthetic Rubber (TUFdene-1000)	224.886	Kgs.
4.	Chemical Powder (Zinc Oxide-3)	28.107	Kgs
5.	Damper Plate (W706456000-5002)	60500.0	Numbers
6.	Damper Mass (W706456000-4002)	60500.0	Numbers
7.	Synthetic Rubber ((Tufdene 1000)	259.123	Kgs.
8.	Chemical Powder (Zinc Oxide-3)	32.392	Kgs.
9.	Damper Mass (1054537AA0-400)	37400.0	Numbers.
10.	Damper Plate (SJO12-SNBA-0010)	37400.0	Numbers.
11.	Synthetic Rubber (TUFdene-1000)	268.984	Kgs.
12.	Chemical Powder (Zinc Oxide-3)	33.620	Kgs.
13.	Plate (UO110-SWAA-0000297045)	297045.00	Numbers
14.	Rubber Compound (J-NHR6O-A01M)	9976.922	Kgs.
15.	Rubber Compound (J-NHR6O-A01M)	1261.514	Kgs.
16.	Stopper A (50713-SH9-0100)	132045.0	Numbers
17.	Chemical Powder (Zinc Oxide-3)	206.936	Kgs.
18.	Synthetic Rubber (DIENE 35 R)	2425.191	Kgs
19.	RR MTG Upper Stopper (50371TK8A0-5000)	44045.0	Numbers
20.	Chemical Powder (Zinc Oxide-3)	58.203	Kgs.
21.	Synthetic Rubber (S-40)	1163.999	Kgs
22.	RAD Plate (74172-SM 4-0010)	541149.0	Numbers
23.	Synthetic Rubber (BR1250 H Nipol)	4488.894	Kgs
24.	Synthetic Rubber (IR2200)	4488.894	Kgs
25.	Carbon Black (HS 25)	2716.018	Kgs
26.	Chemical Powder (Zinc Oxide-3)	641.277	Kgs
27.	RAD Plate (74172-SM 4-0010)	121045.0	Numbers
28.	Synthetic Rubber (DIENE 35 R)	1504.312	Kgs
29.	Chemical Powder (Zinc Oxide-3)	133.120	Kgs
30.	RAD Plate (74172-SM 4-0010)	60545.00	Numbers

DES-2/923
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PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

31.	Synthetic Rubber (BR1250 H Nipol)	509.296	Kgs
32.	Carbon Black (HS 25)	518.106	Kgs
33.	Chemical Powder (Zinc Oxide-3)	72.784	Kgs
34.	Synthetic Rubber (IR2200)	509.544	Kgs
35.	RAD Plate (74172-SM 4-0010)	46245.0	Numbers
36.	Synthetic Rubber (BR1250 H Nipol)	374.046	Kgs
37.	Synthetic Rubber (IR2200)	374.046	Kgs
38.	Carbon Black (HS 25)	446.345	Kgs
39.	Chemical Powder (Zinc Oxide-3)	53.427	Kgs
40.	RAD Plate (74172-SM 4-0010)	220045.0	Numbers
41.	Synthetic Rubber (S-40)	4737.927	Kgs
42.	Chemical Powder (Zinc Oxide-3)	236.842	Kgs
43.	RAD Plate (74172-SM 4-0010)	44045.0	Numbers
44.	Synthetic Rubber (BR1250 H Nipol)	394.541	Kgs
45.	Synthetic Rubber (IR2200)	394.541	Kgs
46.	Carbon Black (HS 25)	377.947	Kgs
47.	Chemical Powder (Zinc Oxide-3)	56.358	Kgs
48.	TrankD/DB Plate (74899-S84-A010)	7745.00	Numbers
49.	Trank D/D Plate (74899-S84-A010)	7745.00	Numbers
50.	Mass (74899-S84-A010)	7745.00	Numbers
51.	Lock Screw (75353-671-0000)	15490.00	Numbers
52.	M6X12 Flange Bolt (95701-08)-06012	15490.00	Numbers
53.	Synthetic Rubber (TUFDENE-1000)	99.307	Kgs
54.	Chemical Powder (Zinc Oxide-3)	12.412	Kgs
55.	Chemical Powder (Zinc Oxide-3)	644.961	Kgs
56.	Synthetic Rubber (DCR 31)	12895.953	Kgs

NL
(Nand Lal)

Sr. Development Officer
27-01-2015

23/2/15

28/2/2015

DES-I, DGFT

No 7/212/2014 - TSL 4/23/2/15

✓
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

**DIRECTORATE GENERAL OF FOREIGN TRADE
DES 47 AGENDA**

61

Meeting No:25/80-ALC2/2014

Date:03.03.2015

Case No:2/7/80-ALC2/2014

HQ File Number : 01/80/050/00139/AM15/ Dated:16.06.2014
 RLA File Number : 05/23/040/00009/AM15/ Dated:07.04.2014
 Licence Number : 0510384029 Dated:15.04.2014
 Office of Issue : Office of Jt. Director General of Foreign Trade New Delhi
 IEC : 0597021163
 Name : DEE DEVELOPMENT ENGINEERS LTD.
 Address : ASSAVATI ROAD TATARPUR
 : DISTT. PALWAL
 : HARYANA
 : 121003
 PIN : Advance Licence with AU Condition
 Type of Licence : Export Order
 Application Basis : Manufacturer Exporter
 Status of Exporter : Public Limited
 Exporter Type : ENGINEERING PRODUCTS
 Export Product Group : Rs. 200,592,913.22 US\$ 3,248,468.23
 CIF Value of the Licence : 3,248,468.21 US Dollars
 CIF FCC : Rs. 318,937,500.00 US\$ 5,148,305.08
 FOB Value : 5,148,305.08 US Dollars
 FOB FCC :

*E.P. Piping System for Boiler
 as per their ltr dt 21.10.14
 Item 1,2 - 1.02 kg/kg content
 Item 3 to 6 - Not to Net
 Item 7,8 - as applied 10.3 MT each*

*Recd. on 3.3.15.
 DES I*

15. Details of item to be exported/supplied under the Authorisation

Sl.No	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	84029090	61/0- PRE FABRICATED PIPINGS, PIPE FITTINGS, ROLLED AND WELDED PIPES, PARTS FOR BOILERS AND TURBINES	1076.160	M.T	318937500.00	5148305.08 US Dollars
Total					318,937,500.00	5,148,305.08

16. Details of items sought to be imported duty free under the Authorisation

Sl.No	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	73049000	Carbon Steel Seamless Pipes A 106 GR.B/C/API 5L GR.B / Eqvt.international Stds.	815.090	M.T	122,264,764.65	1,979,996.19 US Dollars	28.85	Value & Qty
2	73041190	Stainless Steel Pipes A 312 Gr. TP 304 to TP 347 / (304L) Eqvt. International Stds.	49.360	M.T	24,682,734.60	399,720.40 US Dollars	28.85	Value & Qty
3	73079190	Flanges Carbon Steel GR.A 105 or Eqvt. International Stds.	27.860	M.T	6,965,565.55	112,802.68 US Dollars	28.85	Value & Qty
4	73072100	Flanges Stainless Steel Gr.F304 To SA 182 Gr.F 347 or Eqvt. International Stds.	4.580	M.T	1,834,557.72	29,709.43 US Dollars	28.85	Value & Qty
5	73079990	Pipe Fittings Carbon Steel GR.B/C i.e. Eccentric Reducers/Concentric reducers/Elbolet/Elbows/End caps/Equal Tee/Gaskets/Half coupling/Sockolet/ Thermowell/Union/Weldolet Etc	184.610	M.T	31,384,251.60	508,246.98 US Dollars	28.85	Value & Qty
6	73072900	Pipe Fittings Stainless Steel Grade SA 403 WP304/304L to WP 347 i.e. Eccentric Reducers/Concentric reducers/Elbolet/Elbows/End caps/Equal Tee/Gaskets/Half coupling/Sockolet/ Thermowell/Union/Weldolet Etc	6.320	M.T	3,161,039.10	51,190.91 US Dollars	28.85	Value & Qty
7	83119000	Electrodes / Filler Wire / Metal cord wire	10.300	M.T	5,150,000.00	83,400.81 US Dollars	28.85	Value & Qty
8	84689000	SAW FLUX	10.300	M.T	5,150,000.00	83,400.81 US Dollars	28.85	Value & Qty
Total					200,592,913.22	3,248,468.21		

16A. Export wise Import Item Details

Sl.No	Export Sl.No	Import Sl.No	Qty	UOM	CIF In Rs	CIF In(Foreign Currency)
1	1	1	815.090	M.T	122264764.65	1979996.19/US Dollars
2	1	2	49.360	M.T	24682734.60	399720.40/US Dollars
3	1	3	27.860	M.T	6965565.55	112802.68/US Dollars
4	1	4	4.580	M.T	1834557.72	29709.43/US Dollars
5	1	5	184.610	M.T	31384251.60	508246.98/US Dollars
6	1	6	6.320	M.T	3161039.10	51190.91/US Dollars
7	1	7	10.300	M.T	5150000.00	83400.81/US Dollars
8	1	8	10.300	M.T	5150000.00	83400.81/US Dollars
Total					200,592,913.22	3,248,468.21

17.Details of other materials to be used in the export product and sought to be imported/procured from sources other than the Authorisation on which drawback benefits is to be availed (not to be filled if Drawback benefits are not being claimed) : Not available.

Meeting No:22/80-ALC2/2014

Date:20.01.2015

Case No:2/7/80-ALC2/2014

PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 New Delhi, 23-02-2015

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DIRECTORATE GENERAL OF FOREIGN TRADE
DES 4.7 AGENDA

Meeting No: 25/80-ALC2/2014

Date: 03.03.2015

Case No: 34/19/80-ALC2/2014

HQ File Number : 01/80/050/00468/AM15/ Dated: 18.11.2014
 RLA File Number : 03/95/040/00415/AM15/ Dated: 09.08.2014
 Licence Number : 0310788987 Dated: 10.09.2014
 Office of Issue : Office of Jt. Director General of Foreign Trade Mumbai
 IEC : 0388024011
 Name : LARSEN & TOUBRO LIMITED
 Address : L&T HOUSE, N. M. MARG,
 BALLARD ESTATE,
 MUMBAI, MAHARASHTRA
 400001
 PIN :
 Type of Licence : Advance Licence with AU Condition
 Application Basis : Export Order
 Status of Exporter : Manufacturer Exporter
 Exporter Type : Public Limited
 Export Product Group : ENGINEERING PRODUCTS
 CIF Value of the Licence : Rs. 20,448,781.00 US\$ 327,180.50
 CIF FCC : 327,180.50 US Dollars
 FOB Value : Rs. 69,758,671.50 US\$ 1,116,139.00
 FOB FCC : 1,116,139.00 US Dollars

15. Details of item to be exported/supplied under the Authorisation

Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	84029090	61/0- C2 SPLITTER REBOILER DRUM	1.000	Number	69758671.50	1116139.00 US Dollars
Total					69,758,671.50	1,116,139.00

16. Details of items sought to be imported duty free under the Authorisation

Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	72190000	STAINLESS STEEL PLATES SPEC - SA 240 - THK RANGE : 10MM TO 30 MM THK	84636.000	K.G	20,448,781.00	327,180.50 US Dollars	4,719,272.00	Qty
Total					20,448,781.00	327,180.50		

16A. Export wise Import Item Details

Sl.No	Export Sl.No	Import Sl.No	Qty	UOM	CIF In Rs	CIF In(Foreign Currency)
1	1	1	84636.000	K.G	20448781.00	327180.50/US Dollars
Total					20,448,781.00	327,180.50

17. Details of other materials to be used in the export product and sought to be imported/procured from sources other than the Authorisation on which drawback benefits is to be availed (not to be filled if Drawback benefits are not being claimed) : Not available.

Meeting No: 22/80-ALC2/2014

Date: 20.01.2015

Case No: 34/19/80-ALC2/2014

Decision : The Committee noted that the firm's application has been forwarded to DHI on 21.11.2014 and decided to await comments from DHI. Case is deferred to 03.03.2015.

Defer Date : 03.03.2015

Meeting No: 19/80-ALC2/2014

Date: 09.12.2014

Case No: 34/19/80-ALC2/2014

Decision : The Committee noted that the firm's application has been forwarded to DHI on 21.11.2014 and decided to await comments from DHI. Case is deferred to 20.01.2015.

Defer Date : 20.01.2015

Remarks :

Date: 23.02.2015
Place: New Delhi

Devi Ram Meena
Licence Assistant/ Console Operator

✓

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

**DIRECTORATE GENERAL OF FOREIGN TRADE
DES 4.7 AGENDA**

63

No:25/80-ALC2/2014

Date:03.03.2015

Case No:12/19/80-ALC2/2014

HQ File Number : 01/80/050.00-416/AM15/ Dated 18.11.2014
 RLA File Number : 05/23/040/00303/AM15/ Dated 10.10.2014
 Licence Number : 0510391594 Dated:15.10.2014
 Office of Issue : Office of Jt. Director General of Foreign Trade New Delhi
 IEC : 0597021163
 Name : DEE DEVELOPMENT ENGINEERS LTD
 Address : ASSAVATI ROAD TATARPUR
 : DISTT. PALWAL
 : HARYANA
 PIN : 121003
 Type of Licence : Advance Licence with AU Condition
 Application Basis : Export Order
 Status of Exporter : Manufacturer Exporter
 Exporter Type : Public Limited
 Export Product Group : ENGINEERING PRODUCTS
 CIF Value of the Licence : Rs. 30,811,464.00 US\$ 498,970.00
 CIF FCC : 498,970.00 US Dollars
 FOB Value : Rs. 35,779,927.50 US\$ 588,970.00
 FOB FCC : 588,970.00 US Dollars

EP: Piping System for Boiler
as per their letter dt-19.1.15

Item 1,2 - 1.02 kg/kg content

Item 3,4 - Net to Net,

Recd. on 3/3/15.

DESI

15. Details of item to be exported/supplied under the Authorisation

Sl.No.	ITCHS Code	Export Item Name	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	84029090	61/0- PRE FABRICATED PIPINGS, PIPE FITTINGS, ROLLED AND WELDED PIPES, PARTS FOR BOILERS AND TURBINES	34.412	M.T	35779927.50	588970.00 US Dollars
Total					35,779,927.50	588,970.00

16. Details of items sought to be imported duty free under the Authorisation

Sl.No.	ITCHS Code	Import Item Name	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	73049000	Carbon Steel Seamless Pipes SA234 WPC / A 106 GR.B/C/API 5L GR.B / Eqty.international Stds	4.794	M.T	1,270,410.00	20,573.00 US Dollars	28.85	Value & Qty
2	73041190	Alloy Steel Pipes Grade (P 5 TO P 92)	24.370	M.T	23,151,643.00	374,925.00 US Dollars	28.85	Value & Qty
3	73079990	Pipe Fittings Carbon Steel SA234 WPC / A 106 GR.B/C/API 5L GR.B i.e. Eccentric Reducers/Concentric reducers/Elbows/End caps/Equal Tee/Unequal Tee/Gaskets/Half coupling Socket/ Thermowell/Union/Weldolet Etc	0.510	M.T	691,050.00	11,191.00 US Dollars	28.85	Value & Qty
4	73072900	Pipe Fittings Alloy Steel (Grade P5 to P91) i.e. Eccentric Reducers/Elbows/End caps/Half coupling/Socket/Studbolts/ Equal Tee/Unequal Tee/Thermowell/Weldolet Etc	5.427	M.T	5,698,361.00	92,281.00 US Dollars	28.85	Value & Qty
Total					30,811,464.00	498,970.00		

16A. Export wise Import Item Details

Sl.No	Export Sl.No	Import Sl.No	Qty	UOM	CIF In Rs	CIF In(Foreign Currency)
1	1	1	4.794	M.T	1270410.00	20573.00/US Dollars
2	1	2	24.370	M.T	23151643.00	374925.00/US Dollars
3	1	3	0.510	M.T	691050.00	11191.00/US Dollars
4	1	4	5.427	M.T	5698361.00	92281.00/US Dollars
Total					30,811,464.00	498,970.00

17.Details of other materials to be used in the export product and sought to be imported/procured from sources other than the Authorisation on which drawback benefits is to be availed (not to be filled if Drawback benefits are not being claimed) : Not available.

Meeting No:22/80-ALC2/2014	Date:20.01.2015	Case No:12/19/80-ALC2/2014
Decision :The Committee noted that the firm's application has been forwarded to DHI on 21.11.2014 for comments and amendment sheet received from RA has also been sent to DHI on 16.1.2015 for comments. Case is deferred to 03.03.2015		
Defer Date :03.03.2015		

Meeting No:19/80-ALC2/2014	Date:09.12.2014	Case No:12/19/80-ALC2/2014
Decision :The Committee noted that the firm's application was sent to DHI on 21.11.2014 for comments followed by reminder dated 03.12.2014, and decided to await comments. Case is deferred to 20.01.2015		
Defer Date :20.01.2015		

Remarks :

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

WC 64 SNO. 43 ✓
Dt - 03-03-2015

F. No. 46011/103/2011-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi-110 001

Dated, the 4th February, 2015

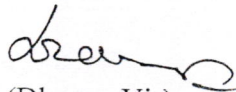
OFFICE MEMORANDUM

Subject : Advance Authorisation Applications from M/s. Stericate Gutstrings Pvt. Ltd. for the import of raw material against the export of various types of Sterile Absorbable / Nonabsorbable Sutures USP/EP. (Advance Authorization No. 0510391003 dated 05.09.2014 & Adv.Auth.No.0510386661 dated 16.05.2014).

The undersigned is directed to refer to DGFT U.O. No. 01/80/50/415/AM15/DES-1/1231 dated 07.11.2014 & U.O.No.01/80/050/237/AM15/DES-I/974 dated 07.10.2014 on the subject mentioned above. The proposals of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

- 8/2/15
9/2/15
- (i) 1% wastage (Net + 1% wastage) may be considered on the net content of relevant Braided coated Synthetic twine (thread) made of Polyglycolic acid or PGA + PLA / Monofilament Polypropylene thread / Braided Polyester Twine (Thread) / Catgut Twine (Thread) / Braided Silk twine (thread) / Monofilament Polyamide thread as contained in the export product i.e. Sterile Absorbable / Non Absorbable Surgical Sutures USP / EP.
 - (ii) The Stainless Steel Surgical Needle wire Grade AISI 420 (Dia 0.76 mm to 1.25 mm) may be allowed as 1.25 kg / kg of Atraumatic Suture Needles contained in the export product i.e. Sterile Absorbable / Non Absorbable Surgical Sutures USP / EP.
 - (iii) The relevant Packing Materials i.e. Sterilization Paper for outer Pouch, Triple Kraft Paper, Aluminium Foil (Laminated) and Polyester Film for Outer Pouch may be allowed as per general Packing Policy.

This issues with the approval of competent authority.


(Dharam Vir)
Section Officer
Tele:- 2338 2575
9/2/15

Shri. Parveen Sharma,
Dy. D.G.F.T, (DES-I),
O/o DGFT, Udyog Bhawan
New Delhi- 110011

Shri NKS

6/2/15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

6/2/15
DEST

we 65 Sl. No. 44
dt 3-3-15

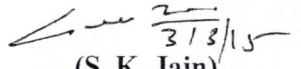
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 03/03/2015 - Case No. 38/10/80 (M/s Pole Star Coils Pvt. Ltd.)
(Advance Authorization No. 0310782136 dated 20.05.2014)**

Advance Authorisation may be ratified as under:

1. Net weight of export item may be specified as 16486 Kgs.
2. Word "Relevant" may be prefixed with the description of import items at Sl. Nos. 1, 2 & 3.
3. Taking clue from SION C-1175, quantity of import item at Sl. No. 1 may be allowed as 1.01 Kgs./Kg. content in the export products.
4. Taking clue from SION C-1175, quantity of import item at Sl. No. 2 may be allowed as 1.02 Kgs./Kg. content in the export products.
5. Quantity of import item at Sl. No. 3 may be allowed as 1.02 Kgs./Kg. content in the export products as claimed by the firm.
6. Quantity of import item at Sl. No. 4 may be allowed upto 0.5% of FOB value of export as per SION C-1175.

Norms Committee may take a view.


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/23/2015-TSW/44 dated 03/03/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

66 Pen. 45
3/3/2015

F. No. 46011/84/2009-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi-110 001
Dated, the 4th February, 2015

OFFICE MEMORANDUM

Subject : Advance Authorization Application from M/s. Laxmi Electronics Moulds and Precision Engg. Pvt. Ltd. for the import of raw material against the export of Catheters (for urine / stool). (Advance Authorization No.0710104408 dated 23.05.2014).

The undersigned is directed to refer to DGFT U.O. No. 01/80/50/00227/AM15/DES-I/1293 dated 19.11.2014 on the subject mentioned above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

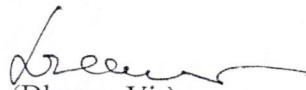
26/1/2014
5/2/2015

Item to be Exported	Quantity
Catheters (for urine / stool)	1 No.

Raw-material recommended for Import	Quantity/kg
For 1kg of PVC Compound/Parts in the export product.	1.08 kg
1.Relevant PVC Compound Granules (Plastic Granules Raumedic no DOP PVC Compound)	
2. Relevant Colour Master Batch (Green / White / Black / Orange)	0.02 kg

This issues with the approval of competent authority.

Shri. S. Muthukumar,
FTDO, (DES-I),
O/o DGFT, Udyog Bhawan
New Delhi- 110011


(Dharam Vir)
Section Officer
Tele:- 2338 2575
04/12/15

Shri BS
Hqs
4/2/14



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

67
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Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

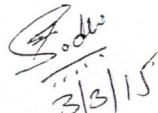
30(217)/2014-ME

Subject: Advance authorisation no 0710104531 dated 28.05.14 for M/s Ayaapa CNC Pvt. Ltd.

As per the information provided by the firm and also taking cue from previous AA No 0710097718 dtd 23.08.13, the norms may be fixed as follows:-

- Import of Sno 1 may be allowed for 2938.8 kgs after affecting 15% recovery from scrap and inclusive of 324% wastage.
- Import of Sno 2 may be allowed for 3985.66 kgs after affecting 15% recovery from scrap and inclusive of 514% wastage.
- Import of Sno 3 may be allowed for 54.19 kgs after affecting 15% recovery from scrap and inclusive of 151% wastage.
- Import of Sno 4 may be allowed for 24.61 kgs after affecting 15% recovery from scrap and inclusive of 278% wastage.
- Import of Sno 5 may be allowed for 15.96 kgs after affecting 15% recovery from scrap and inclusive of 229% wastage.
- Import of Sno 6 may be allowed for 66.26 kgs after affecting 15% recovery from scrap and inclusive of 112% wastage.

This issue with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri Haradhan Das.FTDO, DGFT Udhog Bhawan, New Delhi
O/o the DC (MSME) UO note No 30(217)/14-ME dated 03.03.15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

68

2/1/2015

81-NO 49
dt 20/1/15
dt 3-3-15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S ISGEC Ltd for ratification of norms of AA no 0510388030 dt 03-06-14.

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S ISGEC Ltd. The firm's reply of dated 14-09-15 has been examined. Firm may be asked to submit the net weight of (Slide+ guide Assembly) in the export product.

The above issues with the approval of IA(KKT).

B.C.Nayak
Development Officer
03-02-15

DGFT, FTDO, DES-I)
Deptt. of HI, UO No 3(19)/14-TSW(B) 64 dated

5/2/2015
B.C.Nayak

Smr DRM
1/2/2015

✓

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

69

S NO 51
3-3-15

**OFFICE OF THE DEVELOPMENT COMMISSIONER
MICRO SMALL & MEDIUM ENTREPRISES
MECHANICAL DIVISION**

30(216)/2014-ME

Subject: Advance License No 3410040214 dated 06.06.14 in respect of M/s Arioli Textiles Machinery.

The following information is required:-

- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, **wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.**
- Weight of each export product along with percent wastage claimed.
- Drawings and details to be submitted in English.
- Size of the items proposed for import.

This issue with the approval of Director (ME)


3/3/15
(K.S.Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udhvyog Bhawan, New Delhi
O/o the DC (MSME) UO note No 30(216)/14-ME dated 03.03.15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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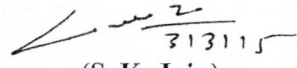
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 03/03/2015 - Case No. 20/10/80 (M/s ISGEC Heavy Engineering Limited) (Advance Authorization No. 0510388622 dated 12.06.2014)

Advance Authorisation may be ratified as under:

1. Net weight of export item at Sl. No. 1 may be specified as 649.154 MT.
2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1, 5, 6 & 8.
3. Quantity of import item at Sl. No. 1 may be allowed as 1.0417 Kgs/Kg. content in the export products as claimed by the firm.
4. Quantity of import item at Sl. No. 2 may be allowed as 4 Nos. on net to net basis. Duty free weight of this item may be allowed as 11058 Kgs. inclusive of 8.63 % wastage after taking 20 % recovery from scrap.
5. Quantity of import item at Sl. No. 3 may be allowed as 32 Nos. on net to net basis. Duty free weight of this item may be allowed as 124543 Kgs. inclusive of 2.04 % wastage as claimed by the firm.
6. Quantity of import item at Sl. No. 4 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 1512 Kgs. inclusive of 1 % wastage as claimed by the firm.
7. Quantities of import items at Sl. No. 5 & 6 may be allowed as 1.0471 Kgs./ Kg. content in the export products as claimed by the firm.
8. Total quantity of import items at Sl. No. 5 & 6 put together may be restricted as 28636 Kgs.
9. Quantity of import item at Sl. No. 7 may be allowed as 3 Nos. on net to net basis. Duty free weight of this item may be allowed as 16958 Kgs. inclusive of 4.17 % wastage as claimed by the firm.
10. Quantity of import item at Sl. No. 8 may be allowed as 780 Kgs. as 1.0417 Kgs/Kg. content in the export products as claimed by the firm.
11. Quantity of import item at Sl. No. 9 may be allowed as 7 Nos. on net to net basis. Duty free weight of this item may be allowed as 323 Kgs. inclusive of 4.17 % wastage as claimed by the firm.
12. Import items at Sl. No. 10 to 15 & 20 may be allowed on net to net basis with accountability clause.
13. Quantities of import items at Sl. No. 16, 17 & 18 (Welding consumables) may be allowed as applied for i.e 1000 Kgs., 12000 Kgs. & 12000 Kgs. respectively.
14. Import item at Sl. No. 19 may be allowed on net to net basis

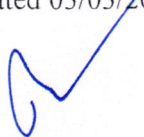
Norms Committee may take a view.


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/23/2015-TSW/56

dated 03/03/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

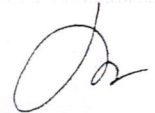
NO 3757
3-3-15

71

Subject: Application of M/S Toshiba JSW for ratification of norms of AA no 0410158680 dt 13-06-14

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S Toshiba JSW on the subject mentioned above. DGFT is requested to get the information sought vide this office letter of dated 31-12-14 to examine the request. (Copy enclosed)

The above issues with the approval of IA (KKT).



B.C. Nayak
Development Officer
16-01-15

DGFT, FTDO, DES-I

Deptt. of HI, UO No3(65)/14/TSW(B) 30, dated

8/2/15
20/1/15

Received at 5.00 PM
H4m
20/1/15

Copy enclosed
20/1/15



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

D/L

S.No 64

20/11

Ministry of Heavy Industries & Public Enterprises

Department of Heavy Industry

TSW(B) Section

Subject : Application of M/s Toshiba JSW Power Systems Pvt. Ltd. for ratification of norm of AA No. 0410158680 dated 13.06.2014.

Reference above application the firm may be requested to furnish following information:

1. The detail specification of export products with catalogue. The quantity break up of sets to number may also be given.
2. Manufacturing process of the export item no. 5 giving the value addition done by the manufacturer.
3. Import weight of the forgings and the corresponding finished weight may be given.
4. Sl. No. 4, 5 & 11 of SDL for each export product separately. The calculation of each raw material should be supported by dimensional engineering drawing with the required dimension highlighter.

This issue with the approval of IA(KKT).

(Gajraj Singh)

Sr. Development Officer

FTDO. DES-I. DGFT.

DHI UO No. 3(165)/2014/TSW(B)/(265) dated 31.12.2014.

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

DIL 2882nd

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S.L. No. 63
dt 20-1-15
dt 3-3-15 ✓

Office of the Development Commissioner

Micro Small & Medium Enterprises

MECHANICAL DIVISION

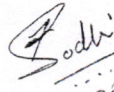
30(192)/2014-ME

Subject: Ratification of input output adhoc norms against the advance authorization no 0910060730 dated 24.07.14 in respect of M/s Chak Rader Farm Equipment Pvt. Ltd.

The following information is required:-

- Weight of export product.
- Weight of import product required per unit of export product as there is difference between the one obtained from Annexure-11 and the one obtained by dividing the import product with the number of export product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issues with the approval of Director (ME) for taking view by NC.


23/1/15
(K.S. Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(192)/ 2014-ME dated 23.01.15

Shri Meena
H.A.
30/1/15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

SNO

3.3.2015

1/80/162/311

No 17(35)/2014-IPHW

Government of India

Department of Electronics and Information Technology

Electronics Niketan, 6, CGO Complex

New Delhi-110003

Am-78 74

SNO. 71

3.3.2015

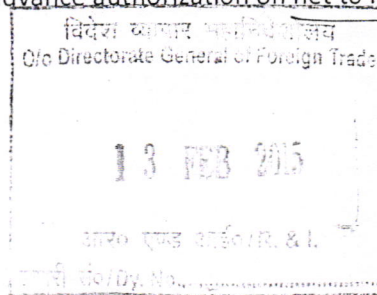
DES

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0310788599 dated 2.9.2014 issued in favour of M/s.Transasia Bio Medical Ltd. Mumbai

Reference DGFT ID Note No 01/80/50/460/AM15/DES-1/1416 dated 3.12.2014 vide which comments of this Department have been sought on the above mentioned application of M/s. Transasia Bio-Medical Ltd., Mumbai for export of "Electronics Medical Diagnostic Instruments Semi/Autp Analyzer."

2. The FOB value of export is Rs.75,810,000.00 (US\$ 1,330,000.00) and CIF value of Import is Rs 35,845,698.65 (US\$ 560,449.11)

3. The application has been examined from technical angle. This Department recommends ratification of norms of advance authorization on net to net basis with accountability clause on nil wastage basis.



(Deepak Sharma)
Additional Director

Shri S. Muuthukumar, FTDO, O/o the DGFT, Udyog Bhavan, New Delhi
DIT U.O. No.17(35)/2014-IPHW dated 9.2.2015

Shri Saini
HAs
16/2/15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

01/10/16 2/293 / Am 8-NO.78
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भारत सरकार

GOVERNMENT OF INDIA

संचार और सूचना प्रौद्योगिकी मंत्रालय

REMINDER

MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY

इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग

DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY

Website: www.deity.gov.in

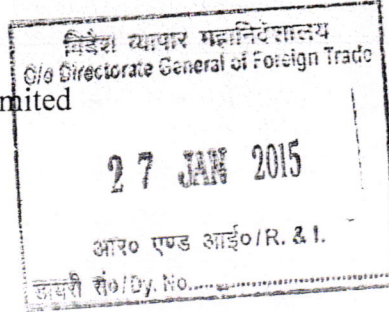
संख्या

No.....17(34)/2014-IPHW

दिनांक

Date: 01.01.2015...

M/s. Bharat Heavy Electricals Limited
Electronics Division
Post Box No. 2606
Mysore Road,
Bangalore- 560026



Sub:- Application for ratification of norms of Advance Licence No. 0710106685 dated 17.9.2014 for export of "Control and Instrumentation Package."

Please refer to your application received from the O/o the DGFT and this Department's letter of even number dated 19.12.2014 on the subject mentioned above requesting you to provide the following information to enable further processing of the proposal :--

- List of mandatory spares and the composition of set for export product "Coal bunker level and turbine supervisory system"
- Wastage involved in the manufacturing process
- No. of import items required per set of export product
- Usage of each of import product in export product

2 You are requested to provide the aforesaid information at the earliest. In lieu of the information we may not be able to process the case further. If the information is not received within fifteen days the case may be treated as closed as far as this department is concerned.

Yours faithfully

((Saurabh Ranjan)
Scientist 'B'

Copy to:

Shri Muthukumar
FTDO
O/o. DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT ID Note No. 01/80/050/444/AM15/DES-1/1334 dated
dated 21.11.2014



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

D/L

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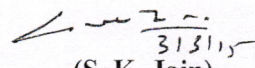
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 03/03/2015- Case No. 39/22/80 (M/s GEA Ecoflex India Pvt. Limited) (Advance Authorization No. 0310789333 dated 17.09.2014)

Reply submitted by the firm has been perused which is not complete and they may be asked to submit the following information:

1. Information in respect of Sl. No. 11 & 12 of Standard Deficiency Format, component wise.
2. Blank size supported by size of component separately for each component.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I
DIPP No. 12/23/2015-TSW/80 dated 03/03/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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2/3-215 77

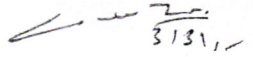
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 03/03/2015 - Case No. 24/22/80 (M/s Larsen & Toubro Limited)
(Advance Authorization No. 0310789522 dated 22.09.2014)**

Firm may be asked to submit the following information:

1. Net weight of indigenous items in the export products.
2. Information in respect of Sl. No. 5, 11 & 14 of Standard Deficiency Format, export product wise.
3. For net weight of components to be manufactured from import items at Sl. No.1, 2, 3 & 4 details of components with net weights thereof may be indicated.
4. Detailed calculations for the quantities of import items at Sl. No. 5, 8 & 9 supported by length and number of pipes/tubes in the export products
5. Justification for 12 Nos. of Bolt tensioners (import item no. 14)

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/23/2015-TSW/82 dated 03/03/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

WC

Sl. No. 83
CH 3-345

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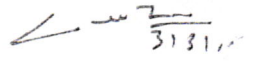
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 03/03/2015 - Case No. 25/22/80 (M/s Larsen & Toubro Limited)
(Advance Authorization No. 0310789523 dated 22.09.2014)**

Advance Authorization may be ratified as under:

1. Net weight of 12254 Kgs. may be specified with the quantity of export product.
2. Import item at Sl. No. 1 shall be of relevant grade and thickness as contained in the export product and its quantity may be allowed as 15215 Kgs as 1.24 Kgs./kg. content in the export product after taking 1/3rd recovery from scrap.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/23/2015-TSW/83 dated 03/03/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

79
OFFICE OF THE DEVELOPMENT COMMISSIONER
MICRO SMALL & MEDIUM ENTREPRISES
MECHANICAL DIVISION

SLW 85
20/15
3.3 2015

Subject: Advance License No 0510391398 dated 26.09.14 in respect of M/s Spray Tec India Ltd.

The following information is required before norms can be fixed:-

- Difference between import and export item along with photographs showing placement of import material in export product.

This issues with the approval of Director (ME) for taking view by NC.

Sodhi
23/1/15
(K.S.Sodhi)
AD (ME)

24/1/2014
29/1/2015
Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(193)/ 2014-ME dated 23.01.15

Shri Saini
H3an
30/1/15

✓
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

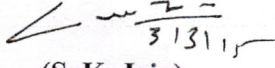
80 WC Sl. No. 82
at 3-3-15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 03/03/2015 - Case No. 8/25/80 (M/s Videocon Industries Limited)
(Advance Authorization No. 0310789686 dated 26.09.2014)

Advance Authorization may be ratified as per SION at Sl. No. C-1995 for Engineering products

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/23/2015-TSW/87 dated 03/03/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

भारत सरकार
GOVERNMENT OF INDIA
संचार और सूचना प्रौद्योगिकी मंत्रालय
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग
DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY
Website: www.deity.gov.in

संख्या

No.....

17(1)/2015-IPHW

दिनांक

Date.....

11.2.2015

M/s. Transasia Bio Medicals Ltd.
Transasia House, 8, Chandivali Studio Road
Mumbai, Maharashtra - 400072

Sub: Application for ratification of norms of Advance Licence No. 0310790197 dated 13.10.2014 issued to M/s. Transasia Bio Medicals Ltd. Mumbai.

Please refer to your application received from the O/o the DGFT on the subject mentioned above.

2. You are requested to provide the following information to enable further processing of the case:-

- i) Brief on export product
- ii) Quantity of import items required for manufacturing one unit of export product
- iii) Wastage claimed in manufacturing process
- iv) Justification for the wastage
- v) Details of standard accessorise to be provided with equipment

Yours faithfully

(Saurabh Ranjan)
Scientist 'B'

Copy to:
Shri Praveen Sharma
Dy. Director General of
Foreign Trade
O/o DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT I.D.. No. 01/80/50/489/AM15/DES-1/1649 dated 15.1.2015

इलेक्ट्रॉनिक्स निकेतन
6, सी.जी.ओ. कॉम्प्लेक्स
नई दिल्ली-110003

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

राष्ट्रीय ई-गवर्नेंस योजना
National e-Governance Plan

ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

82 ✓
SN 7/03
3.3.2015

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Thermal Systems (Hyderabad) for ratification of norms of AA no -0910061120

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S Thermal Systems (Hyderabad) on the subject mentioned above. I am directed to state that the comments of this office is as under.

"Delete item no 10, item no 8&9- GN-4, net to net, Rest under C-1742"

The above issues with the approval of IA(KKT).



B.C. Nayak
Development Officer
06-02-15

DGFT, FTDO, DES-I

Deptt. of HI, UO No3(19)/15/TSW(B) 84 dated

899/2014
11/2/15

Shri Saini
11/2/15



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

912 83 SN. 112
23.3.2015

F. No. 46011/106/2009- PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 13th February, 2015

To

M/s. POLY MEDICURE LTD.,
B-232, Third Floor, Okhla,
Industrial Estate, Phase-III,
New Delhi - 110 020.
Email ID : himanshu@polymedicure.com

Subject : Advance Authorisation Application from M/s. Poly Medicure Ltd, New Delhi for the import of inputs against the export of Flow Regulator with PVC Tube for 600000 numbers. (Advance Authorisation No. 0510391954 dated 12.11.2014).

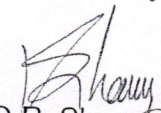
Sir.

I am directed to refer to your advance authorization applications received from O/o DGFT on the subject cited above. You are being advised to submit the following information :

1. Technical specifications, % composition (by weight), weight/square meter along with specific and use/application and the copy of export order for the export product i.e. GRP Wall Panels may be furnished. The total weight of 1476 square meter GRP Wall panels may also be indicated.
2. Chemical name, Technical specifications along with foreign suppliers catalogue for all the items of import may be furnished.
3. Details and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated.
4. Detailed manufacturing process along with justification for wastages at each stage and also on each of the raw material may be furnished.
5. Complete material balance indicating input and output material on weight to weight bases at each stage of manufacturing process.
6. Details of production of export product under reference and corresponding consumption of raw material in the year 2013-14 and 2014-15 duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.

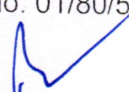
Your's faithfully,

23/2
DES I


(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Copy to : Shri Parveen Sharma, Deputy Director General of Foreign Trade,, O/o DGFT, Udyog Bhawan, New Delhi-110 001 (w.r.t. their U.O. No. 01/80/50/00514/AM-15/DES-I/1674 dated 16.01.2015. Email : parveen.s@nic.in.

23/2/15
Shri Saini
H.A.M.
23/2/15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

D/L 84 SW.114
Dt-3.3.2015

F. No. 46011/106/2009- PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 13th February, 2015

To

M/s. POLY MEDICURE LTD.,
B-232, Third Floor, Okhla,
Industrial Estate, Phase-III,
New Delhi – 110 020.
Email ID : himanshu@polymedicure.com

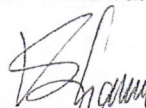
Subject : Advance Authorisation Application from M/s. Poly Medicure Ltd, New Delhi for the import of inputs against the export of Non-Pyrogenic Sterile Intravenous Infusion Sets (I.V. Set) for 3600000 numbers. (Advance Authorisation No. 0510391973 dated 13.11.2014).

Sir,

I am directed to refer to your advance authorization applications received from O/o DGFT on the subject cited above. You are hereby advised to submit the following information along with samples :

1. Requirement of each of inputs alongwith their justification for import quantity and wastages claimed.
2. Chemical name, Technical specifications along with foreign suppliers catalogue for all the items of import may be furnished.
3. Details and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated.
4. Detailed manufacturing process along with justification for wastages at each stage and also on each of the raw material may be furnished.
5. Complete material balance indicating input and output material on weight to weight bases at each stage of manufacturing process.
6. Details of production of export product under reference and corresponding consumption of raw material in the year 2013-14 and 2014-15 duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.

Your's faithfully,


(O.P. Sharma)

Joint Industrial Adviser

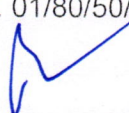
Tel: 011-23071442

Telefax: 011-23071187

Email: omsharma@nic.in

DES-I
DES-7/920
23/2/15

Copy to : Shri Parveen Sharma, Deputy Director General of Foreign Trade,, O/o DGFT, Udyog Bhawan, New Delhi-110 001 (w.r.t. their U.O. No. 01/80/50/00513/AM-15/DES-II/1675 dated 16.01.2015. Email : parveen.s@nic.in.


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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Sl. No. 118
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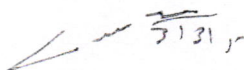
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 03/03/2015 - Case No. 36/22/80 (M/s ISGEC Heavy Engineering Limited) (Advance Authorization No. 0510392005 dated 14.11.2014)

Advance Authorisation may be ratified as under:

1. Net weight of export items at Sl. No. 1 & 2 may be specified as 72.8 MT & 72.8 MT respectively.
2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1, 2 & 3.
3. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as 1.0417 Kgs/Kg. content in the export products as claimed by the firm.
4. Quantity of import item at Sl. No. 4 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 10717 Kgs. inclusive of 41.2 % wastage after taking 20 % recovery from scrap.
5. Quantity of import item at Sl. No. 5 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 7545 Kgs. inclusive of 55.9 % wastage after taking 20 % recovery from scrap.
6. Quantities of import items at Sl. No. 6, 7 & 8 may be allowed as 8 Nos., 2 Nos. & 2 Nos. respectively on net to net basis. Duty free weight of these items may be allowed as applied for inclusive of 4.17 % wastage.
7. Quantities of import items at Sl. No. 9, 10, 11 & 12 (Welding consumables) may be allowed as applied for i.e 1000 Kgs., 1000 Kgs., 680 Kgs & 1520 Kgs. respectively.

Norms Committee may take a view.


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/23/2015-TSW/118 dated 03/03/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

86 WC Sl. No. 119
at 3-315

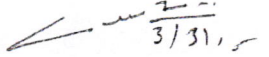
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 03/03/2015 - Case No. 10/25/80 (M/s Godrej & Boyce Manufacturing Company Limited) (Advance Authorization No. 0310791200 dated 18.11.2014)

Advance Authorisation may be ratified as under:

1. Net Empty weight of export product may be specified as 40736 Kgs.
2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1, 2 & 4.
3. Quantity of import item at Sl. No. 1 may be allowed as 12104 Kgs. inclusive of 7 % wastage.
4. Quantity of import item at Sl. No. 2 may be allowed as 2174 Kgs. inclusive of 34.1 % wastage.
8. Quantity of import item at Sl. No. 3 may be allowed as 17 Nos. on net to net basis. Duty free weight of this item may be allowed 22871 Kgs. inclusive of 11.6 % wastage after taking 20 % recovery from scrap.
5. Quantity of import item at Sl. No. 4 may be allowed as 6402 Kgs. (5498 Mtrs.) inclusive of 3% wastage as being used for the manufacture of U-tubes.
6. Quantity of import item at Sl. No. 5 may be allowed as 1799 Kgs.(80 Nos.) on net to net basis.
7. Import item at Sl. No. 6 may be may be allowed as on net to net basis.
8. Quantities of import items at Sl. Nos. 7, 8 & 9 may be allowed as 277 Kgs. each.
9. Quantity of import item at Sl. Nos. 10 may be allowed as 96 Kgs

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/23/2015-TSW/119 dated 03/03/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

87 D/L
Sl. No. 129
dt 3-3-15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 03/03/2015 - Case No. 43/22/80 (M/s Alpine Coils LLP) (Advance Authorization No. 0410159777 dated 24.11.2014)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise.
2. Specific names of export items from Sl. No. 4 to 55.
3. Quantities of export items in Nos. also in addition to their weights.
4. Quantities of import items at Sl. No. 2, 4 & 6 in Nos. also in addition to their weights.

Norms committee may take a view

← 2 ~
3/3/15
(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/23/2015-TSW/129 dated 03/03/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

88 we Sl. No. 131
43-315

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 03/03/2015 - Case No. 17/25/80 (M/s Larsen & Toubro Limited)
(Advance Authorization No. 0310791353 dated 24.11.2014)**

Advance Authorization may be ratified as under:

1. Net Fabricated weight of 468.85 MT may be specified with the quantity of export product.
2. Import items at Sl. 1 & 2 shall be of relevant grade and thickness as contained in the export products.
3. Quantities of import items at Sl. No. 1 & 2 may be allowed as 1.03 Kgs./kg. content in the export products as claimed by the firm.
4. Quantities of import items at Sl. No. 3, 4 & 5 (welding Consumables) may be allowed as applied for i.e. 4189 Kgs., 6360 Kgs. & 4189 Kgs. respectively.
5. Import item at Sl. No. 6 may be allowed on net to net basis

Norms committee may take a view

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/23/2015-TSW/131 dated 03/03/2015



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

We 89 Sl. No. 132
23-3-15

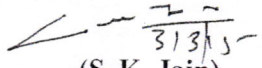
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 03/03/2015 - Case No. 19/25/80 (M/s Larsen & Toubro Limited)
(Advance Authorization No. 0310791350 dated 24.11.2014)**

Advance Authorization may be ratified as under:

1. Net weight of 257.213 MT may be specified with the quantity of export product.
2. Import items at Sl. 1 & 2 shall be of relevant grade and thickness as contained in the export products.
3. Quantities of import items at Sl. No. 1 & 2 may be allowed as 1.03 Kgs./kg. content in the export products as claimed by the firm.
4. Import item at Sl. No. 3 may be allowed as 38 Nos.(18600 Kgs.) on net to net basis with accountability clause.
5. Import item at Sl. No. 4 may be allowed as 6 Nos.(3800 Kgs.) on net to net basis with accountability clause.
6. Quantities of import items at Sl. No. 5, 6, 7 & 8 (welding Consumables) may be allowed as 8182 Kgs., 2800 Kgs., 7421 Kgs. & 15603 Kgs. respectively.
7. Import items at Sl. No. 9 & 10 may be allowed on net to net basis

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/23/2015-TSW/132 dated 03/03/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

D/L
90
Sl. No. 133
43-315

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 03/03/2015 - Case No. 20/25/80 (M/s Larsen & Toubro Limited)
(Advance Authorization No. 0310791356 dated 24.11.2014)**

Firm may be asked to submit the following information:

1. Net weight of indigenous items in the export products.
2. Information in respect of Sl. No. 5, 11 & 14 of Standard Deficiency Format.
3. For net weight of components to be manufactured from import items at Sl. No.1, 2 & 3 details of components with net weights thereof may be indicated.
4. Detailed calculations for the quantity of import item at Sl. No. 6 supported by length and number of pipes/tubes in the export products

Norms committee may take a view

/ 3131,
(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/23/2015-TSW/133 dated 03/03/2015

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

W c
91
8-NO-134
at 3-3-15

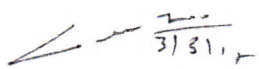
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 03/03/2015 - Case No. 22/25/80 (M/s Larsen & Toubro Limited)
(Advance Authorization No. 0310791352 dated 24.11.2014)**

Advance Authorization may be ratified as under:

1. Net Empty weights of 494.462 MT & 280.767 MT may be specified with the quantities of export products at Sl. No. 1 & 2 respectively.
2. Import items at Sl. 1 & 2 shall be of relevant grade and thickness as contained in the export products.
3. Import item at Sl. No. 11 shall be of relevant grade and dia. as contained in the export products.
4. Quantities of import items at Sl. No. 1 & 2 may be allowed as 1.03 Kgs./kg. content in the export products as claimed by the firm.
5. Import item at Sl. No. 3 may be allowed as 61 Nos.(116000 Kgs.) on net to net basis with accountability clause.
6. Quantities of import items at Sl. No. 4, 5, 6 & 7 (welding Consumables) may be allowed as 17309 Kgs., 13258 Kgs., 30154 Kgs. & 47463 Kgs. respectively
7. Quantity of import item at Sl. No. 8 may be allowed as 3500 Kgs.(3500 Nos.) on net to net basis with accountability clause.
8. Quantity of import item at Sl. No. 9 may be allowed as 1000 Kgs.(500 Nos.) on net to net basis with accountability clause.
9. Quantities of import items at Sl. No. 10 & 11 may be allowed on net to net basis as claimed by the firm.
10. Quantity of import item at Sl. No. 12 may be allowed as 8500 Kgs.(28 Nos.) on net to net basis with accountability clause.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/23/2015-TSW/134 dated 03/03/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

M/s Motherson Sumi Systems Ltd.,
2nd Floor, F-7, Block-B, Mohan Cooperative
Industrial Estate, Mathura Road,
New Delhi - 110 044
Fax: 40555940

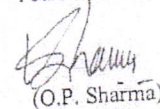
Sub: Ratification of norms in respect of Advance Authroization No. 0510392129 dated 25.11.2014 issued under Para 4.7 of HBP Vol.I to M/s Motherson Sumi Systems Ltd. - reg.

Sir,

Please refer to your application received from the O/o DGFT. In order to examine your application further, please furnish the following information:-

- i. Technical specifications, weight per piece along with separate weight of other constituents, if any, specific end use/application and the copy of export order for all the export products to be exported.
- ii. Technical specifications, %age composition (by weight) etc. along with foreign suppliers catalogue for items to be imported.
- iii. Detailed manufacturing process along with justification for wastages at each stage and also on each of the raw materials may be furnished.
- iv. Details of weight, number of cavities in the mould and weight of sprue and runner in one injection cycle along with weight of specific polymer in one component may be indicated.
- v. Whether the scrap generated in the process is being used or not. If not, the reasons for the same may be furnished, along with technical justification, deterioration of properties and any other specific technical reasons etc. How the scrap generated in the process is being disposed of. The commercial/sale value of the scrap may also be furnished.
- vi. Details of separate production of each of the export product under reference (both in number and weight) and corresponding consumption of raw materials in the year 2013-14 and 2014-15 duly certified by CA may be furnished.
- vii. Sample of the export product, one complete set of sprue and runner indicating weight of each of the constituents for small export item wherever feasible.
- viii. Any other relevant information.

Yours faithfully


(O.P. Sharma)

Joint Industrial Adviser
Tel: 011-23071442/Telefax: 011-23071187
Email: omsharma@nic.in

Copy to:-
Sh. Parveen Sharma
Dy. Director General of Foreign Trade,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061362, Extn. 146
Fax: 2306 2225/23061613


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

93
D/V ✓
S No. 140
at 3.3.15

F. No. 46011/106/2009- PC-.II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 13th February, 2015

To

M/s. POLY MEDICURE LTD.,
B-232, Third Floor, Okhla,
Industrial Estate, Phase-III,
New Delhi – 110 020.
Email ID : Email ID : himanshu@polymedicure.com

Subject : Advance Authorisation Application from M/s. Poly Medicure Ltd, New Delhi for the import of inputs against the export of Non-Pyrogenic Sterile Intravenous Infusion Sets (I.V. Set) for 24000000 numbers (Advance Authorisation No. 0510392135 dated 25.11.2014).

Sir,

I am directed to refer to your advance authorization applications received from O/o DGFT on the subject cited above. You are being advised to submit the following information :

1. Requirement of each of inputs alongwith their justification for import quantity and wastages claimed.
2. Chemical name, Technical specifications along with foreign suppliers catalogue for all the items of import may be furnished.
3. Details and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated.
4. Detailed manufacturing process along with justification for wastages at each stage and also on each of the raw material may be furnished.
5. Complete material balance indicating input and output material on weight to weight bases at each stage of manufacturing process.
6. Details of production of export product under reference and corresponding consumption of raw material in the year 2013-14 and 2014-15 duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.

Your's faithfully,


(O.P. Sharma)

Joint Industrial Adviser

Tel: 011-23071442

Telefax: 011-23071187

Email: omsharma@nic.in

Copy to : Shri Parveen Sharma, Deputy Director General of Foreign Trade,, O/o DGFT, Udyog Bhawan, New Delhi-110 001 (w.r.t. their U.O. No. 01/80/50/00507/AM-15/DES-I/1676 dated 16.01.2015. Email : parveen.s@nic.in.

N

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

142
3/3/2015 94

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Promac Engineering Limited for
ratification of norms of licence no 0710107055 dt 26-11-14

DES-I, DGFT may kindly refer to the above mentioned licence of
M/S Promac Engineering Limited. I am directed to state that the
comments of this office is as follows.

" Item 1,2,3,5- Net to net,A/Cbillity,GN-4.
Item 4&6-delete"

The above issues with the approval of IA(KKT).

B.C.Nayak
Development Officer
05-02-15

DGFT (FTDO , DES-I)

Deptt. of HI, UO No 3(21)2015-TSW(B) 79 dated

Shri BS
H.A.
6/2/15

✓

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 03/03/2015 - Case No. 46/22/80 (M/s Hindustan Aeronautics Limited)
(Advance Authorization No. 0710107066 dated 26.11.2014)**

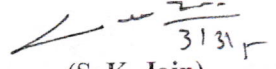
Advance Authorization may be ratified as under:

1. Net weights of export products may be specified as given below:

Sl. No.	Net Export Wt.(Kgs.)	Sl. No.	Net Export Wt.(Kgs)	Sl. No.	Net Export Wt.(kgs.)	Sl. No.	Net Export Wt.(kgs.)
1	300	4	1482	7	2400	10	11000
2	360	5	700	8	1845		
3	22770	6	2300	9	2625		

- Quantity of import item at Sl. No. 1 may be allowed as 2850 Kgs. as 4.319 Kgs./Kg. content in the export products at Sl. No. 1 & 2 after taking 20 % recovery from scrap.
- Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 71720 Kgs. as 2.632 Kgs./Kg. content in the export products at Sl. No. 3 to 6 after taking 20 % recovery from scrap.
- Quantity of import item at Sl. No. 3 may be allowed as 71178 Kgs. as 3.983 Kgs./Kg. content in the export products at Sl. No. 7 to 10 after taking 20 % recovery from scrap.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/23/2015-TSW/144 dated 03/03/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

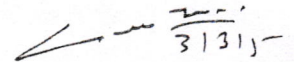
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 03/03/2015 - Case No. 23/25/80 (M/s Persang Alloy Industries Pvt. Limited) (Advance Authorization No. 3410040725 dated 26.11.2014)

Taking clue from SION C-1210, Advance Authorisation may be ratified as under:

1. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as applied for i.e. 1187.74 Kgs., 791.82 Kgs. & 40.44 Kgs. respectively as 1.01 Kgs./Kg. content in the export product.

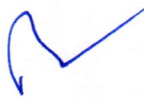
Norms committee may take a view



(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/23/2015-TSW/146 dated 03/03/2015



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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Sl. No. 149
23-3-15

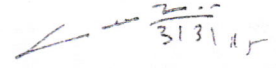
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 03/03/2015 - Case No. 21/25/80 (M/s Larsen & Toubro Limited)
(Advance Authorization No. 0310791479 dated 27.11.2014)**

Advance Authorization may be ratified as under:

1. Net Empty weight of 25.8 MT may be specified with the quantity of export product.
2. Import items at Sl. 1, 2, 3 & 4 shall be of relevant grade and thickness as contained in the export products.
3. Import item at Sl. No. 7 shall be of relevant grade and dia. as contained in the export products.
4. Quantities of import items at Sl. No. 1, 2 & 4 may be allowed as 1.05 Kgs./kg. content in the export product as claimed by the firm.
5. Quantity of import item at Sl. No. 3 may be allowed as 618 Kgs. as 1.03 Kgs./kg. content in the export product.
6. Import item at Sl. No. 5 may be allowed as 12 Nos.(9000 Kgs.) on net to net basis with accountability clause.
7. Quantity of import item at Sl. No. 6 may be allowed as 5000 Kgs.(10 Nos.) on net to net basis with accountability clause.
8. Import item at Sl. No. 7 may be allowed as 2856 Kgs.(2600 Mtrs.) inclusive of 2 % wastage.
9. Quantities of import items at Sl. No. 8, 9, 10 & 11 (welding Consumables) may be allowed as 114 Kgs., 156 Kgs., 75 Kgs. & 192 Kgs. respectively

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/23/2015-TSW/149 dated 03/03/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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9/2/2015

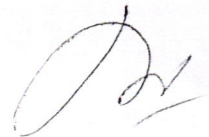
Sl. No. 151
20-1-15 X
23-3-15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S ISGEC Ltd for ratification of norms of AA no 0510392240 dt 02-12-14.

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S ISGEC Ltd. The firm may be asked to submit sl no 11 of SDL along with net content of the raw material to examine their request.

The above issues with the approval of IA(KKT).

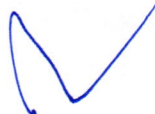


B.C. Nayak
Development Officer
03-02-15

27/1/15
Archives

DGFT, FTDO, DES-I)
Deptt. of HI, UO No 3(23)/15-TSW(B) 66 dated

Shri DGM
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PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Shastri Bhawan, New Delhi-110 001

Dated, the 21st January, 2015

OFFICE MEMORANDUM

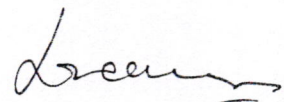
Subject : Advance Authorization Application from M/s. Freedom Ophthalmic Pvt. Ltd. for the import of raw material against the export of Hydrophobic Acrylic Intraocular Lens. (Advance Authorisation No. 0410159832 dated 03.12.2014).

The undersigned is directed to refer to DGFT U.O. No. 01/80/050/525/AM15/DES-1/1619 dated 13.01.2015 on the subject mentioned above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

Item to be Exported	Quantity
Hydrophobic Acrylic Intraocular Lens	1 No.

Raw-material recommended to be Imported	Quantity
1. Relevant Acrylic Hydrophobic Blanks / Plastic clear Pellets (Dia 15.90 mm $\pm$ 0.30 mm, Thickness 2.65 mm $\pm$ 0.25 mm)	1.10 No.
2. Relevant Injector / Cartridges	Net + 1% wastage
3. Diamond Tool	0.000175 No.

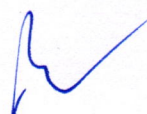
This issues with the approval of competent authority.


(Dharam Vir) 21/1/15
Section Officer
Tele:- 2338 2575

✓ Shri. Praveen Sharma,
Dy. D.G.F.T, (DES-I),
O/o DGFT, Udyog Bhawan
New Delhi- 110011

M
21/1
DES I

Shri Meena
HAs
22/1/15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

D/L 288nd
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F. No. 46011/79/2010-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

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Shastri Bhawan, New Delhi-110 001
Dated, the 21st January, 2015

To

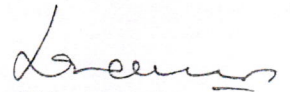
M/s. Freedom Ophthalmic Pvt. Ltd.,
Plot No.31, Sipcot Industrial Complex,
Mookondpalli Village, Hosur,
Tamil Nadu - 635126

Subject: Advance Authorization Application from M/s. Freedom Ophthalmic Pvt. Ltd. for the import of raw material against the export of Hydrophilic Acrylic Foldable Intraocular Lens. (Semi Finished). (Advance Authorization No. 0410159838 dated 04.12.2014)

I am directed to refer to your advance authorization application received from O/o DGFT on above mentioned subject. You are being advised to submit the following information.

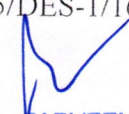
1. Technical specifications, material of construction, shape/ size including weight/piece etc. of Hydrophilic Intraocular Lens(Semi Finished) to be exported. What is the meaning of word (Semi Finished)? The copy of export order may also be furnished.
2. Technical specifications, material of construction, shape/ size and weight/piece of Hydrophilic blanks.
3. Detailed manufacturing process alongwith technical justification for wastages at each stage of manufacturing process and also on each of the raw-materials/consumables may be furnished
4. Basis for the applied quantity of Diamond tool may be furnished.
5. In the CA certificate you have indicated production of Hydrophilic Intraocular Lens (Semi Finished) as Nil during the year 2013-14. What is the basis of applied quantities. The details of production of Hydrophilic Intraocular Lens (Semi Finished) from April, 2014 to December, 2014 duly certified by CA.
6. Small sample of export product and Hydrophilic blanks to be imported
7. Any other relevant information

Yours faithfully,


(Dharam Vir) 21/1/2015
Section Officer
Tele:- 2338 2575

Copy to: Shri. Praveen Sharma, Dy. D.G.F.T, (DES-I), O/o, DGFT, Udyog Bhawan, New Delhi-110011 [w.r.t. their O.M No. 01/80/050/526/AM15/DES-1/1615 dated 13.01.2015]

Shri Meena
H 20-157
21/1/15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

101 72
Sl. No. 155
27-3-2015
Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 26th February, 2015

M/s Freedom Ophthalmic Pvt. Ltd.
Plot No. 31, Sipcot Industrial Complex,
Mookondpalli Village, Hosur,
Tamil Nadu – 635 126
email:arc@freedomophthalmic.com

Sub: Advance Authorization Application for the import of raw material against the export of Hydrophobic Intraocular Lens. (Advance Authorization No. 0410159847 dated 05.12.2014) – reg.

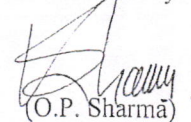
Sir,

This is with reference to your application forwarded by DGFT. In order to examine your application further, please furnish the following information:-

- 2301/2014
27/2/2015
- Technical specifications, material of construction, shape/size including weight/piece etc. of Hydrophobic Intraocular Lens to be exported.
 - Technical specifications, material of construction, shape/size and weight/piece of Hydrophobic blanks. IN addition you have indicated import of plastic clear pellets which is not clear and similar details may also be furnished.
 - Detailed manufacturing process along with technical justification for wastage at each stage of manufacturing process and also on each of the raw materials/consumables may be furnished.
 - Basis for the applied quantity of Diamond tool may be furnished.
 - Details of production of export products i.e. Hydrophobic Intraocular Lens under reference and corresponding consumption of all the raw materials (both imported and indigenous) during the 2012-13, 2013-14 duly certified by CA may be furnished. If the production has not commenced in the past, details from commencement of production may be furnished duly certified by CA.
 - Sample of export product and Hydrophobic blanks to be imported.
 - Any other relevant information.
- 23

On receipt of the above information, your application would be examined on merit.

Yours faithfully


(O.P. Sharma)

Joint Industrial Adviser

Tel: 011-23071442/Telefax: 011-23071187

Email: omsharma@nic.in

Copy to:-

Shri Parveen Sharma,
Dy. Director,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 146
Fax: 2306 2225/23061613


27/2/15
DEC I
Shri Meena
27/2/15
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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X. NC. 626
Date No. A/R 01
at 3-3-15

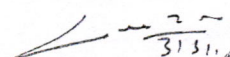
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 03/03/2015 - Case No. A/R-01 (M/s Analyser Instrument Co. Pvt. Ltd.) (Advance Authorization No. 1310044806 dated 17.10.2013)

Advance Authorisation may be ratified as under:

1. As informed by the firm's representative in Personal Hearing in NC meeting dated 09/12/2014, description of export items may be modified as "Gas Analyzer System (Penals) comprising of Gas analyzers, Sampling systems, accessories including, piping, valves etc."
2. Import items from Sl. No. 1 to 24 may be allowed as per GN-4 for engineering products.

Norms Committee may take a view.


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/23/2015-TSW/01-A/R dated 03/03/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

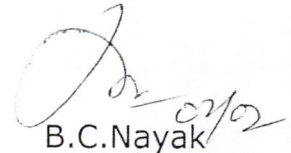
AIR-14

SF-03315

Subject: Application of M/S Toshiba JSW for ratification of norms of AA no 0410144941dt 10-04-13

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S Toshiba JSW on the subject mentioned above. The firm has replied vide their letter of dated 25-11-14 The firm has represented for increase in quantity of item no 1 to 7, i.e Alloy Steel Rectangular bar. Based on the information submitted, this Office recommends wastage of 486% on item no 1 to 7, i.e 5.86 kg/kg content in export product.

The above issues with the approval of JS (RKS).



B.C. Nayak

Development Officer

~~26-02-15~~

DGFT, FTDO, DES-I

Deptt. of HI, UO No3(16)/11/TSW(B) (53) dated

Received at 5-30 PM

Shri Saini
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PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

S.W. 632
A/R-75
21-03-15

Subject: Application of M/S Toshiba JSW for ratification of norms of AA no 0410144942 dt 10-04-13

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S Toshiba JSW on the subject mentioned above. The firm has submitted reply vide their letter of dated 25-11-14. This Office recommends wastage on import of item no 3 on repeat basis with item no 3 of AA no 0410147928 dt 11-07-13.

The above issues with the approval of IA (KKT).



B.C. Nayak
Development Officer
16-01-15

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20/11/2015

DGFT, FTDO, DES-I

Deptt. of HI, UO No3(35)/13/TSW(B)37 dated

Received at 5 PM
11/11/15



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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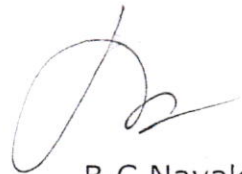
Sl. no. 635
Case no. AIR-96

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Godrej & Boyce Ltd ratification of norms of AA no- 0310606323 dt 14-12-10.

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Godrej & Boyce Ltd. Firm's representation dated 31-01-15 enclosing their letter of dated 22-01-15 has been examined. There is no new information & this office reiterated its earlier comments of dated 13-02-15.

The above issues with the approval of IA(KKT).



B.C. Nayak
Development Officer
23-02-15

DGFT (FTDO, DES-I)

Deptt. of HI, UO No 3(81)/10-TSW(B) 90 dated

Shri Meena
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24/2/15



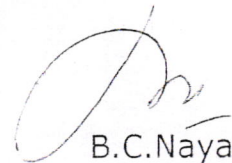
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Godrej & Boyce Ltd ratification of norms of AA no- 0310606323 dt 14-12-10.

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Godrej & Boyce Ltd. Firm's representation dated 22-01-15 requesting deletion of amendment in description of import has been examined. The description of item no 2 & 3 was amended as per firm's letter of dated 28-04-11. (Page 6/14 of the letter, copy of firm's letter enclosed). It is clarified that the firm's Original description of import was general & the amended descriptions are specific as per the information submitted by the firm. So this Office does not support firm's request.

The above issues with the approval of IA(KKT).



B.C. Nayak
Development Officer
13-02-15

DGFT (FTDO, DES-I)

Deptt. of HI, UO No 3(81)/10-TSW(B)

58
94

dated 23/2/15

Shri Meena
HQA
24/2/15



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

DES-I/926
24/2/15

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X.WC. 638
Case No. A/R-108
3-3-15

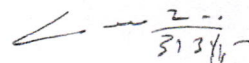
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 03/03/2015 - Case No. A/R-108 (M/s Bharat Heavy Electricals Limited) (Advance Authorization No. 0410112044 dated 02.03.2011)

Norms may be modified as under:

1. Quantity of import item at Sl. No. 2 may be amended as "94 Sets" and the same may be allowed as per GN-4 for engineering products.

Norms committee may take a view



(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/23/2015-TSW/108-A/R dated 03/03/2015



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

108

D/L 28/12/14

S.No. 643

Case No. AIR-132

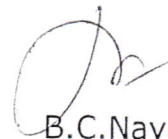
2015

3-3-15

Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Echaar Limited for ratification of norms of
licence no—0310682257 dt 16-02-12
DGFT ID-01/80/50/542/AM12/DES-I

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Echaar Limited. The firm's reply of dated 03-12-14 has been examined. It is observed that the drawings submitted at page no. 387, 393, 400, 406, 412, 420, 421, 422, 423, 434, 439, 440, 447, 448, 449 are not legible. The firm may be asked to submit calculation supported by legible drawings supported by legible engineering drawing with relevant dimensions highlighted. The above issues with the approval of IA(KKT).



B.C. Nayak
Development Officer
05-02-15

DGFT (FTDO , DES-I)

Deptt. of HI, UO No 3/62/12-TSW(B)

(92)

Shri Meena

H/20
6/2/15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

8/8/2014
5/2

